



BEFORE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 589/2022

Brahmanand Tiwari

.... Applicant

V/s.

State of Maharashtra

.... Respondent (s)

**REPLY ON BEHALF OF CHIEF SECRETARY IN  
COMPLIANCE OF ORDER PASSED BY THIS  
HON'BLE TRIBUNAL DATED 28.2.2023.**

I, Sandip S. Kamble, Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra do hereby state on solemn affirmation as under –

1. I say and submit that the Ministry of Environment, Forest and CC, Govt of India has granted Environmental Clearance to M/s Deepak Fertilizers and Petrochemicals Corporation Ltd., MIDC Industrial area, Taloja, Tal. Pandal, Dist. Raigad for Isopropyl Alcohol on 24.2.2006



and for NPK fertilizers on 2.09.2019 and third EC from State Environment Appraisal Committee (SEAC), Govt of Maharashtra for Gas based Power Project on 11.5.2011 which is valid upto for a periods of 5 years to start of production operations . Copies of Environment Clearance are enclosed and collectively marked as an “Annexure –I”.

2. I say and submit that the Respondent industry has submitted compliance of all three Environmental Clearance to the Regional Director, MoEF and CC, Govt of India, Nagpur regularly with six months intervals. A copy of said compliance report is enclosed and marked as an “Annexure – II”.
3. I say and submit that the Joint Committee constituted by this Hon’ble Tribunal has submitted its report to this Hon’ble Tribunal on 27/02/2023 wherein compliance of Environment clearance was also submitted. The same is reproduced herewith for kind perusal of this Hon’ble Tribunal.

#### **ENVIRONMENT CLEARANCE – COMPLIANCE DETAILS**

Industry has obtained Environmental Clearance from MOEF, New Delhi vide letter dtd.24.02. 2006 for Iso Propyl Alcohol (IPA, 70,000 MPTA) and vide F. No. J-11011/320/2012-IA-II(I) dated 12/10/2015 for the expansion of NPK Fertilizer Manufacturing Unit. The project was inspected by IRO, MoEF&CC on 25/06/2013, 28/12/2016 and made certain observations/ non- compliances on green belt development, submission of compliance report, monitoring of HCL, HC and Fluoride levels. PP has



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submitted an Action taken report and informed started monitoring of HCL, HC and Fluoride, installed online sensors to monitor HC & Ammonia in the plants for fugitive emission monitoring, submits compliance/monitoring report regularly. The project was again inspected on 07/12/2022. Following were the observations/remarks:

EC condition	Compliance reported by the PP	Remarks
<p>Green belt shall be developed in 33 % of the plant area.</p> <p>Selection of plant species shall be as per the CPCB guidelines.</p>	<p>The details of green belt development are depicted in the below Table.</p> <p>The Company further informed that they have planted plant more than 500 plant in FY 2023-24 as part of gap of plantation in consultation with forest dept ./botany expert, this will also address gap plantation.</p>	<p>There are an ornamental / aesthetic plants within the premises. Since plantation within a chemical unit plays different role hence suggested that the company shall consider gap plantation inside and along the boundary. With suitable plant in consultation with Botany</p>




			experts/ forest department. The action plan with time schedule shall be submitted to MoEFCC /MPCB within a Month from the receipt of this report.	
	<b>Parameter</b>	<b>Deepak Fertilizers and Petrochemical Corporation Ltd</b>	<b>Smartchem Technology Ltd K1</b>	<b>Smartchem Technology Ltd K7&amp; K8</b>
	Total Plot area (in Sqm)	1,35,420	1,76,196.22	4846 (open space)
	Total Green belt area (in Sqm)	44,866	59,143	1696
	Total Green belt area-	27,056	14,11	1696



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inside premises (in Sqm)	.63	4.698	
Total Green belt area- outside premises (in Sqm)	17,809 .21	45,02 8	-
% of green belt on plot/open area	33.13	33.72	35

All the consented entities of the industry have maintained the required portion of its plot area as green belt. The industry has maintained green belts within, outside and along the periphery of its premises. The industry has also developed additional green belts of 9591 sqm in the adjacent MIDC plot no. OS 16 & OS 17; and of 20,000 Sq.m in Davdi village, near the Taloja MIDC area.

The project authorities shall strictly comply with rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October 1994 and January 2000 and Hazardous Wastes (Management and	PP informed that hazardous wastes mainly include Used Oil, catalysts, residues, contaminated insulation etc. which are generated during major break down and shutdown or while replacing the catalyst or oils. Rest of the material kept in the plant is work in process (WIP)materials. The	The size of hazardous waste storage yard is not compatible with the quantity of generation; further materials have been stored on road. PP
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<p>Handling) Rules, 2003. Authorization from the State Pollution Control Board must be obtained for collection/treatment/s storage/disposal of hazardous wastes.</p>	<p>waste generated during plant shutdowns is disposed of immediately. There is other waste like contaminated cotton waste, contaminated drums, etc. which are generated periodically and stored in central hazardous waste storage shed. The hazardous waste found on road was in process of disposal. The hazardous wastes are disposed with compliance of all regulations of waste management &amp; as per condition stipulated in CTO</p>	<p>should augment the storage capacity of HW as well as other materials. Taking into consideration of Safety and space congestion, PP should consider the storage of all HW in common facility instead of storage of different HW in concerned plant shed.</p> <p>The Company shall be extra vigilant and ensure safety</p>
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at all times by following the best Safety/ Health and Environment management practices like imparting regular trainings to staff and personnel, regular calibration and conduct of regular checks of monitoring equipment's/ devises/pipeline /hazardous and flammable material storage areas/tanks etc.; conduct



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		of mock drills including preparation of on-site and off-site emergency plans and also sharing the same with local authorities and updating of disaster management strategies from time-to-time for addressing any eventualities.
A detailed scheme for rainwater harvesting shall be prepared and implemented to recharge ground water.	Rainwater harvesting has been provided for two buildings and the collected rain water is being used for cooling tower water makeup.	The PP shall consider Establishment of a tank /pond for the

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<p>Arrangement shall be made that effluent and storm water do not get mixed.</p>	<p>PP informed that during monsoon period, the storm water is not directly discharged outside the industry, intermittent water in the storm drain is treated in ETP, which has adequate capacity to treat the same, after first few showers, the rainwater released through the storm water drain. ETP operations capacity is adequate to handle the water intermittently collected from the storm drain. According to PP,</p> <table border="1" data-bbox="657 1352 1061 1874"> <tr> <td data-bbox="657 1352 1061 1482">Designed capacity of ETP</td> </tr> <tr> <td data-bbox="657 1482 1061 1612">Operational capacity of ETP</td> </tr> <tr> <td data-bbox="657 1612 1061 1742">Average effluent load on ETP</td> </tr> <tr> <td data-bbox="657 1742 1061 1874">Spare capacity available with ETP</td> </tr> </table>	Designed capacity of ETP	Operational capacity of ETP	Average effluent load on ETP	Spare capacity available with ETP	<p>Collection and usage of storm water instead of discharging outside.</p>
Designed capacity of ETP						
Operational capacity of ETP						
Average effluent load on ETP						
Spare capacity available with ETP						



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Proper Housekeeping programmers shall be implemented.	Five S activity is being followed up rigorously	There is storage of materials on road. Being a chemical unit having potential for causing hazard, the roads should be free from any obstruction and hence PP should not store any material on road within premises.
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4. I say and submit that the Respondent Board has granted consent to operate for operation of DG Set (20 KVA) with amalgamation of existing consent to operate under Red /LSI subject to certain terms and conditions vide letter dated 3.1.2023 which is valid upto 31.3.2026. A copy of said consent to operate dated 3.1.2023 is enclosed and marked as an "Annexure – III".

I say and submit that the Respondent Board has granted renewal of consent to operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981, Authorization under Rule 6 of the Hazardous and Other Waster Management Rule, 2016 subject to certain terms and conditions to M.s Smartchem Technologies Limited



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after demerger dated 7.12.2022 which is valid upto 31.3.2026. A copy of said consent to Operate is enclosed and marked as an "Annexure – IV".

5. I say and submit that the Respondent Board had issued Proposed Direction on 12.7.2020 to the Respondent industry on the ground that industry has not taken adequate measures and found discharging acidic effluent/acid in storm water drain which is located towards Kasardi River side and violated the consent conditions No. Schedule IV (20) & (21) as well as not lifted all acidic effluent in ETP even after 7 days of leakage incidence and forfeited a Bank Guarantee of Rs. 5 lakh and obtained fresh Bank Guarantee of Rs. 10 Lakh. A copy of said Proposed Direction is enclosed and marked as an "Annexure – V".
6. In view of steps/measures taken by M/s Deepak Fertilizers Ltd, the Board has issued interim direction vide letter dated 17.9.2020 which are as follows :-
- i) Industry shall install 360-degree camera at periphery alongwith the riverside to keep watch /check on any illegal discharge into river.
  - ii) Industry to submit internal record /report of the acid leakage incidence that took place on 26.6.2020 to the Board.
  - iii) Industry shall make arrangement /provision of online continuous monitoring for parameter pH at storm water drain which leads to Kasardi River.
  - iv) Industry shall collect the Kasardi river water sample near bund at back side of industry for



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analysis on fortnightly basis and to submit the analysis report from NABL accredited laboratory of the same to the Board regularly. The Respondent industry has submitted a response vide their letter dated 25.9.2020 and submitted stated compliance of the aforesaid Interim directions. A copy of interim direction and said reply dated 25.9.2020 is enclosed and collectively marked as an "*Annexure – VI*".

7. I say and submit that the Respondent Board has issued Show Cause notice for closure under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 on the non-compliance observed during the inspection dated 16.11.2021 to M/s Smartchem Technologies Limited, Plot No K-1, K-1(part1) K-1(Part-2) MIDC Talaja, vide letter 3.12.2021. A copy of said Show Cause notice dated 3.12.2021 is enclosed and marked as an "*Annexure – VII*".

It is submitted that the Board officials caused inspection of M/s Smartchem Technologies Limited, Plot No K-1, K-1(part1) K-1(Part-2) MIDC Talaja, & observed incidence of puncture in acid/H<sub>2</sub>SO<sub>4</sub> charging/feed line in Ammonium Nitrate Plant herein after referred as (ANP plant ) in the said industry on 14.9.2022 which was resulting in not only heavy fugitive emissions in and around the industry premises, but also found acidic effluent spread and flooded on floor of ANP plant and also

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observed acidic discharge from ANP plant into the storm water drain which further leads to Kasardi River. Accordingly, Board has issued direction on 20.09.2022 and directed to not to restart ANP plant till NOC from Department of Industrial Safety and Health (DISH) and the Board is obtained. Through this direction forfeited Bank Guarantee of Rs. 25 lakh and obtained Bank Guarantee of Rs.50 lakh ensuring compliance of direction as well as consent conditions. A copy of said direction dated 20/09/2022 is enclosed and marked as an "Annexure – VIII".

8. I say and submit that the officials of the Board had caused inspection of the said industry in order to examine compliance of the said stop work of ANP plant Direction on 20.9.2022. and observed compliance of various directions. Therefore, the Respondent Board has issued conditional restart Directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide letter dated 30.9.2022. A copy of said Direction dated 30.9.2022 is enclosed and marked as an "Annexure – IX".

9. I say and submit that pursuant to order of this Hon'ble Tribunal dated 16.9.2022, the Regional Officer, Navi Mumbai has submitted Joint Committee report being nodal agency in the matter vide email dated 27.02.2023.

I further say and submit that in compliance of this Hon'ble Tribunal Order dated 16.9.2022 the joint committee report has been communicated to M/s. Deepak Fertilizer Ltd vide



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email dated 20.03.2023 to enable them to comply with the recommendations in the report of joint committee or file objections against the observations/ recommendations in the same.

10. It is submitted that M/s. Deepak Fertilizers Ltd., has submitted a response to the said joint committee report dated 22.3.2023 and has stated that the recommendations of joint committee have been accepted by them. Accordingly, they have submitted "Time Bound" action plan towards compliance against the various recommendations of the Joint Committee. Further industry has submitted that they are already in the process of achieving compliance by way of appointing expert agencies in this regard.

A copy of said response dated 22/03/2023 is enclosed and marked as an "Annexure – X".

In view of the above it is most respectfully submitted that the Board will ensure time bound compliance of joint committee recommendations.

This report is filed in compliance of the order dtd. 28/02/2023 of the Hon'ble Tribunal on behalf of Chief Secretary, State of Maharashtra.

Place: Mumbai

Date: 25<sup>th</sup> May, 2023

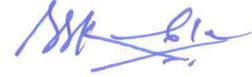
  
(Sandip S. Kamble)  
Deputy Secretary,  
Environment & CC Department,  
Government of Maharashtra



VERIFICATION

I, Sandip S. Kamble, Age- 57, Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address at 15<sup>th</sup> Floor, New Administrative Building, Mantralaya, Mumbai-400 032, do hereby verify and declare that the statements made in the aforesaid Para's are true and correct to the best of my knowledge and information and I believe the same to be true and that nothing material has been concealed therefrom.

Solemnly affirmed on this 25<sup>th</sup> day of the May, 2023 at Mumbai.



(Sandip S. Kamble)

Deputy Secretary,

Environment & CC Department,  
Government of Maharashtra

Identified by me



Dharmashree B. Kalbande  
Assistant to Detsk officer.

Environment and  
Climate change Dept.

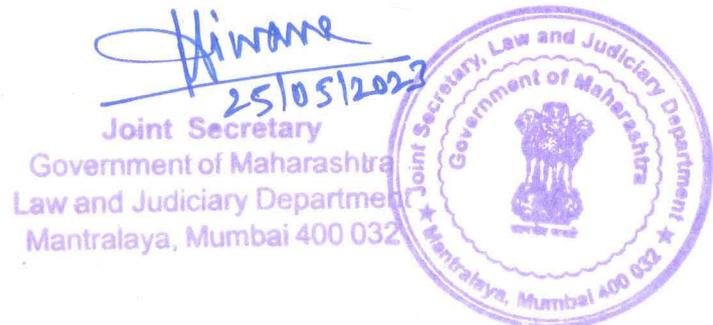
SOLEMNLY AFFIRMED

BEFORE ME BY DEPONENT

SHRI Sandip S. Kamble.

WHO IS IDENTIFIED

BY SHRI Dharmashree B. Kalbande.



F. No. J-11011/218/2004- IA II (I)  
**Government of India**  
**Ministry of Environment and Forests**  
 (IA Division)

Paryavaran Bhawan  
 CGO Complex, Lodhi Road  
 New Delhi – 110 003

E-mail: pb.rastogi@nic.in  
 Telefax : 011-24367668  
 Dated February 24, 2006

To,

✓  
 Shri S.C. Mehta  
 Managing Director  
 M/s Deepak Fertilizers & Petrochemicals Corpn. Ltd.  
 Plot No. 32, Sector – 16  
 Opp. Modern College, Vashi  
 Navi Mumbai – 400 705  
 Maharashtra.

Fax No. 022 – 2766 2620

**Subject : Iso Propyl Alcohol (IPA, 70,000 MPTA) Project at MIDC Area, Talaja, Maharashtra by M/s Deepak Fertilizers & Petrochemicals Corporation Ltd.**

Sir,

This has reference to your letter no. nil dated 8<sup>th</sup> June, 2005 alongwith EIA/EMP report and other related projects documents on the above subject seeking environmental clearance under the Environmental Impact Assessment Notification, 1994.

2.0 The Ministry of Environment and Forests has examined your application. It is noted that the proposal is for environmental clearance to set up an Iso Propyl Alcohol manufacturing unit (70,000 MTPA) adjacent to existing plants in MIDC area, District Talaja, Maharashtra. 33,000 MTPA propane will be generated as by product. The project will be located in the industrial area of Talaja in 30.3492 ha. Iso Propyl Alcohol will be produced by direct hydration of Propylene across a catalyst bed. Air emissions from the boiler will be controlled by installing a stack of adequate height as per CPCB norms. 2,800 m<sup>3</sup>/d water will be required and will be met from MIDC supply for which prior permission has been obtained. The process effluent will be treated in ETP and will be sent to Common Effluent Treatment Plant (CETP) for further treatment at Talaja. Solid waste will be generated in the form of spent catalyst (Silica gel impregnated with Phosphoric acid) & used oil and will be sold to authorized reprocessors. Public hearing meeting was held on 18<sup>th</sup> October, 2005. 'NOC' has been accorded by the Maharashtra Pollution Control Board (MPCB) vide letter no. BO/RONM/65-05/E/CC/103 dated 25.04.2005. Total cost of the project is Rs. 153.7 Crores.

3.0. The Ministry of Environment and Forests hereby accords environmental clearance to the above project under EIA Notification dated 27th January, 1994 as amended subsequently subject to strict compliance to the following conditions:

**A. SPECIFIC CONDITIONS :**

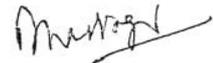
- i) The gaseous emissions ( $\text{SO}_2$ ,  $\text{NO}_x$ ,  $\text{NH}_3$  &  $\text{HCl}$ ) and particulate matter from various process units shall conform to the standards prescribed by the concerned authorities from time to time. At no time, the emission levels shall go beyond the stipulated standards. The stack height shall be as per the Central Pollution Control Board guidelines. In the event of failure of pollution control system(s) adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Further, the company shall interlock the production system with the pollution control devices.
- ii) Ambient air quality monitoring stations shall be set up in the downwind direction as well as where maximum ground level concentration are anticipated in consultation with the MPCB.
- iii) The fugitive emissions in the work zone environment, product, raw material storage area shall be regularly monitored. The emissions shall be controlled and conform to the limits prescribed by the CPCB.
- iv) Total water requirement shall not exceed 2,800  $\text{m}^3/\text{d}$  as per the permission accorded by the MIDC vide letters dated 3.3.04 and 7.7.05. Further efforts shall be made for further conservation of water and utilization of waste water.
- v) The effluent generation shall not exceed 667  $\text{m}^3/\text{d}$ . All the effluent shall be treated in the augmented Effluent Treatment Plant (ETP) and shall be monitored for the pH, SS, TDS, Oil & Grease, BOD, COD, Phosphates and Ammonical Nitrogen and other relevant parameters. All the treated effluent shall be sent to CETP at Taloja for further treatment. The domestic effluent shall be treated in the existing Sewage Treatment Plant (STP).
- vi) The company shall undertake following Waste Minimization measures :-
  - Metering and control of quantities of active ingredients to minimize waste.
  - Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
  - Use of automated filling to minimize spillage.
  - Use of "Close Feed" system into batch reactors.
  - Venting equipment through vapour recovery system.
  - Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- vii) The solid waste generated in the form ETP sludge shall be stored in the HDPE-lined secured landfill at the site. Spent catalyst and used oil shall be sold to authorized reprocessors.
- viii) The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October 1994 and January 2000 and Hazardous Wastes (Management and Handling) Rules, 2003. Authorization from the State Pollution Control Board must be obtained for collection/treatment/storage/disposal of hazardous wastes.

- ix) The company shall develop surface/roof top rain water harvesting structures to harvest the run off water for recharge of ground water.
- x) Green belt shall be provided in at least 25 % of the plant area to mitigate the effects of fugitive emissions all around the plant. Development of green belt shall be as per the Central Pollution Control Board guidelines.
- xi) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

## B. GENERAL CONDITIONS

- i. The project authorities shall strictly adhere to the stipulations made by the Maharashtra Pollution Control Board (MPCB).
- ii. At no time, the emissions shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.
- iii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- iv. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- v. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA report.
- vi. A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- vii. The project authorities shall earmark separate funds of Rs. 25.80 Lakhs to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government alongwith the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
- viii. The company shall undertake welfare measures and community development measures for the local people in the vicinity of the project area.

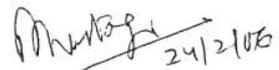
- ix. The implementation of the project vis-à-vis environmental action plans shall be monitored by Ministry's Regional Office at Bhopal / MPCB / CPCB. A six monthly compliance status report shall be submitted to monitoring agencies.
- x. The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the MPCB and may also be seen at Website of the Ministry at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Ministry's Regional Office at Bhopal.
- xi. The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
- 4.0. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- 5.0. The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.
- 6.0. The above conditions will be enforced, inter alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.



**(Dr. P.B. RASTOGI)**  
Additional Director

Copy to:

1. The Secretary, Department of Environment and Forests, Govt. of Maharashtra, Mumbai - 400 001, Maharashtra.
2. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office, Link Road No.3, E - 5, Arera Colony, Bhopal - 462 016, M.P.
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4. The Chairman Maharashtra Pollution Control Board, Shri Chatrapati Shivaji Maharaj Municipal Market Building, 4<sup>th</sup> Floor, Mata Ramabai Ambedaker Road, Mumbai - 400 001, Maharashtra.
5. Joint Secretary (CCI-I) Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
7. Guard File.
8. Monitoring File.
9. Record File.



**(Dr. P.B. RASTOGI)**  
Additional Director

Government of Maharashtra

No.: SEAC 2010/ CR.656 /TC-2  
 Environment department,  
 Room No. 217, 2<sup>nd</sup> floor,  
 Mantralaya Annexe,  
 Mumbai 400 032  
 Date: 11<sup>th</sup> May, 2011

To,  
 M/s. Deepak Fertilizers and Petrochemicals Corporation Ltd.  
 Plot K-1, MIDC, Industrial Area,  
 Talaja, A.V. 410208,  
 District: Raigad,  
 P.B. 26  
 Maharashtra

**Subject:** Gas-based power project (2X5.2MW and 1X 7.5MW) at their manufacturing facility at MIDC, Talaja by M/s. Deepak Fertilizers and Petrochemicals Corporation Ltd. - Environmental clearance regarding.

Sir,

This has reference to your communication dated 27<sup>th</sup> April, 2010 on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee, Maharashtra in its 40<sup>th</sup> meeting and decided to recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 34<sup>th</sup> meeting held on 28<sup>th</sup> February, 2011.

2. It is noted that the proposal is for grant of Environmental Clearance for Gas-based power project (2X5.2MW and 1X 7.5MW) at their manufacturing facility at MIDC, Talaja by M/s. Deepak Fertilizers and Petrochemicals Corporation Ltd. SEAC considered the project under screening category 1 (d) as per EIA Notification 2006. Project proponent has submitted EIA Report.

Project information from documents submitted by you & considered by SEAC & SEIAA is summarized as below-

**Name of the Project:** Gas-based power project (2X5.2MW and 1X 7.5MW) at M/s. Deepak Fertilizers and Petrochemicals Corporation Ltd.

**Project Proponent:** M/s. Deepak Fertilizers and Petrochemicals Corporation Ltd.

**Location of the project:** Gas-based power project of 2X5.2MW at K7- K8 plot and 1X 7.5MW at K1 - K5 plot of MIDC, Talaja

**Type of Project:** Power project

**Estimated cost of the project:** ₹ 79 Crores

**Capacity:** 2X5.2MW and 1X 7.5MW



Type of Fuel	2X5.2MW Quantity	1X 7.5MW Quantity
Natural gas	41.739 Million SM3	8.4 Million SM3
Naphtha	-	2050 MT/day
Furnace oil (If NG not available)	75 KL/day	52.5 MT/day
Diesel	7.87 KL/day	2000 lit/day

Water requirement: Source: MIDC

For 2 X 5.2MW: 4150 CMD

For 1X 7.5MW: 17,481 CMD

Effluent generated: 3878.28 CMD

Capacity of ETP : 4000 CMD

Treated Effluent will be routed to CETP, Talaja for further treatment

#### Total Solid waste generation:

##### Non Hazardous waste:

- Canteen waste: 85 kg/day
- Paper waste: 20 kg/day
- Damaged bags: 150 nos./month
- Metal scrap: 50 MT/Annum
- ETP Sludge: 28 kg/day
- Clean empty caroys/container : 660 nos./year
- De- NOx catalyst : 10 MT/6yrs.
- Pt-RH Catalyst : 100 kg/year

##### Hazardous waste:

- Spent Catalyst : 48.34 MT/y
- Spent oil: 92.61 KL/Y
- Silica gel: 60 MT in 2 years.
- Oil soaked cotton waste: 3.5 MT/yr.
- Chemical containing residues from decontamination & disposal: 2 MT/yr.
- Lead acid batteries: 34 nos./yr.
- Ni Cd batteries : 400nos./once in 5 years.
- Dry cell batteries : 300nos./once in 5 years.
- Discarded drums /liners : 970 nos/yr.
- used oil filters : 25 nos./yr
- pt RH Catalyst : 100 kg/year.
- De-Nox catalyst: 10 MT/6 yrs.

##### Disposal :

- Talaja Hazardous waste management treatment facility.
- Disposal to registered party.

##### Project technical details :

	K1 - K5	K7- K8
Generation capacity	7.52 MW x 1 unit	5.2 MW x 2 units
Steam generation	11.5 TPH	9 TPH each
Natural gas consumption	0.048 MMScm per day	0.086 MMScm per day
DM water consumption	43 m3/hr	63 m3/hr
Flue gas temperature	100° C	160° C
Make	TURBOMACH Switzerland	TURBOMACH Switzerland
HRSG	Thermax	ME - Energy

Total investment	39 Cr	40 Cr
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**Environmental consideration:**

7.52 MW x 1 unit			
Category	Liquid effluent	Gaseous emission	Other waste
	Blow down from water	Flue gas	Used oil
Quantity	3 m <sup>3</sup> /hr	95613 kg/hr Ar: 0.87% CO <sub>2</sub> : 2.97% H <sub>2</sub> O: 9.44 % N <sub>2</sub> : 72.94% O <sub>2</sub> : 13.77% NOx < 100 ppm Sox Nil	2 lit/day
Disposition	Recycled to cooling	Release through stack Ht 30 mt	Sale to register party
5.2 MW x 2 units			
Category	Liquid effluent	Gaseous emission	Other waste
	Blow down from water	Flue gas	• Used oil
Quantity	6 m <sup>3</sup> /hr	18750 kg/hr Ar: 0.87% CO <sub>2</sub> : 2.97% H <sub>2</sub> O: 9.44 % N <sub>2</sub> : 72.94% O <sub>2</sub> : 13.77% NOx < 100 ppm Sox Nil	2 lit/day
Disposition	Recycled to cooling	Release through stack Ht 30 mt	Sale to register party

**Emission from combustion of fossil fuels from stationary and mobile source:**

- About 95613 Kg / hr of exhaust gases from 7.5 MW GT (K1-K5 plot) and 143750 Kg/hr from 2 no GT's 5.2 MW each (K7-K8 plot) shall vent to atmosphere which will contain about 2.5% (vol %) CO<sub>2</sub> and less than 100 ppm NOx.

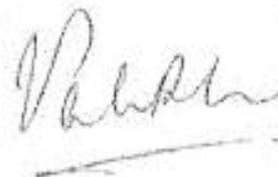
**Air pollution control measures:**

- NOx analyzer in WNA stack - 4 nos.
- continuous ambient air monitoring instruments (SPM, NOx, Sox, NH<sub>3</sub>) - 3 stations
- V- notch for measuring ETP treated effluent.
- Stacks for boilers & HRSG
- Bag house for SPM controller
- Gas turbine with inbuilt technology for NOx reduction
- Cyclone column scrubbers in AN solution plant.

**Green Belt development:** 5 hectares of land will be developed as green belt.

**Noise pollution measures:** all designed are equipped for 85 dB

**Environmental Management Plan:**



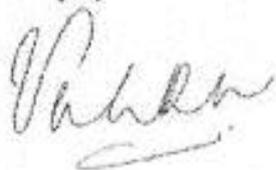
Sr. No.	Description	Capital Cost (₹)		Recurring Cost per annum(₹)	
		Plot K1-K5	Plot K7-K8	Plot K1-K5	Plot K7-K8
1	Air Pollution Control Measures	~ 16.2 Crore	~ 19.5 Crore	11 lac	16 lac
2	Noise Pollution Control Measures	~1.0 Crore	~1.5 Crore	1 Crore	1.5 Crore
4	Water Pollution Control measure	5.0 lac	8.0 lac	0.5 lac	1.0 lac

## Other Measures :

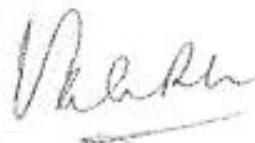
Activity	Investment		Advantages
	Plot K1-K5	Plot K7-K8	
Green patch in the vicinity of proposed power plant ( Garden etc.)	5 lac	8 lac	Improvement in ambience of the premises
Plantation ( Inside & outside plant premises & in the vicinity villages)	15lac	10 lac	Air Pollution Control measure & Social cause
Environment awareness hordings	5 lac	5 lac	Awareness improvement programme.

3. The proposal has been considered by SEIAA in its 34<sup>th</sup> meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions.

- (i) Project proponent should confirm that, there is no increase in waste water and air pollutants discharged into environment due to proposed expansion.
- (ii) This environmental clearance is issued subject to land use verification. Local authority / planning authority should, ensure this with request to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.
- (iii) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- (iv) No land development / construction work preliminary or otherwise relating to the project shall be taken up without obtaining due clearance from respective authorities.



- (v) No additional land shall be used /acquired for any activity of the project without obtaining proper permission.
- (vi) For controlling fugitive natural dust, regular sprinkling of water & wind shields at appropriate distances in vulnerable areas of the plant shall be ensured.
- (vii) Regular monitoring of the air quality, including SPM & SO<sub>2</sub> levels both in work zone and ambient air shall be carried out in and around the power plant and records shall be maintained. The location of monitoring stations and frequency of monitoring shall be decided in consultation with Maharashtra Pollution Control Board (MPCB) & submit report accordingly to MPCB.
- (viii) A detailed scheme for rainwater harvesting shall be prepared and implemented to recharge ground water.
- (ix) Arrangement shall be made that effluent and storm water do not get mixed.
- (x) Periodic monitoring of ground water shall be undertaken and results analyzed to ascertain any change in the quality of water. Results shall be regularly submitted to the Maharashtra Pollution Control Board.
- (xi) Leq of Noise level shall be maintained as per standards. For people working in the high noise area, requisite personal protective equipment like earplugs etc. shall be provided.
- (xii) Proper House keeping programmes shall be implemented.
- (xiii) The overall noise levels in and around the plant are shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures, etc. On all sources of noise generation. The ambient noise levels shall confirm to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989.
- (xiv) Green belt shall be developed & maintained around the plant periphery. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- (xv) Adequate safety measures shall be provided to limit the risk zone within the plant boundary, in case of an accident. Leak detection devices shall also be installed at strategic places for early detection and warning.
- (xvi) Occupational health surveillance of the workers shall be done on a regular basis and record maintained as per Factories Act.
- (xvii) The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.
- (xviii) The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Waste (Management and Handling) Rules, 2003 (amended). Authorization from the MPCB shall be obtained for collections/treatment/storage/disposal of hazardous wastes.
- (xix) The company shall undertake following Waste Minimization Measures :
  - a. Metering of quantities of active ingredients to minimize waste
  - b. Reuse of by- products from the process as raw materials or as raw material substitutes in other process.
  - c. Maximizing Recoveries.
  - d. Use of automated material transfer system to minimize spillage.
  - e. Use of "Closed Feed" system into batch reactors.
- (xx) Regular mock drills for the on-site emergency management plan shall be carried out. Implementation of changes / improvements required, if any, in the on-site management plan shall be ensured.
- (xxi) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- (xxii) Transportation of ash will be through closed containers and all measures should be taken to prevent spilling of the ash.



- (xxiii) Separate silos will be provided for collecting and storing bottom ash and fly ash.
- (xxiv) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department
- (xxv) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://envis.maharashtra.gov.in>
- (xxvi) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1<sup>st</sup> June & 1<sup>st</sup> December of each calendar year.
- (xxvii) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (xxviii) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (xxix) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- (xxx) The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- (xxxi) The environmental clearance is being issued without prejudice to the court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him.
4. The Environment department reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
5. **Validity of Environment Clearance:** The environmental clearance accorded shall be valid for a period of 5 years to start of production operations.
6. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the



adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

7. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
8. Any appeal against this environmental clearance shall lie with the National Environmental Appellate Authority, if preferred, within 30 days as prescribed under Section 11 of the National Environmental Appellate Act, 1997.



(Valsa R Nair Singh)  
Secretary, Environment  
Department & MS, SEIAA

Copy to:

1. Shri. Ashok Basak, IAS (Retd.), Chairman, SEIAA, 502, Charleville, 'A' Road, Churchgate, Mumbai- 400 020, Maharashtra.
2. Shri. P.M.A Hakeem, IAS (Retd.), Chairman, SEAC, 'Jugnu' Kottaram Road, Calicut- 673 006 Kerala.
3. The Secretary, Energy department, Govt. of Maharashtra, Mantralaya, Mumbai - 400032., Maharashtra
4. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Raigad.
7. Collector, Raigad.
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director(TC-1), Dy. Secretary(TC-2), Scientist-1, Environment department
10. Select file (TC-3).

**F. No. J-11011/320/2012- IA II (I)**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(I.A. Division)**

Indira Paryavaran Bhawan  
 Aliganj, Jorbagh Road,  
 New Delhi -110003

E-mail : [lk.bokolia@nic.in](mailto:lk.bokolia@nic.in)  
 Telefax: 011-24695313  
 Dated: 12<sup>th</sup> October, 2015

To,

**Shri Ranjan Basu (Sr. Vice President Operations)**  
**M/s Deepak Fertilizers and Petrochemicals Corporation Ltd.**  
**Plot K-1 to K-5, MIDC, Talaja, District Raigad,**  
**Maharashtra- 410208**

E-mail: [ranjan.basu@dfpcl.com](mailto:ranjan.basu@dfpcl.com) ; Fax No. : 022-27412413

**Subject: Expansion of NPK Fertilizer Manufacturing Unit at DFPCL Complex, K-1 to K-5, MIDC Industrial Area, District Raigad, Maharashtra by M/s Deepak Fertilizers and Petrochemicals Corporation Ltd. Environmental Clearance reg.**

**Ref.: Your letter no. nil dated on 28<sup>th</sup> November, 2013.**

Sir,

This has reference to your letter dated 28<sup>th</sup> November, 2013 alongwith project documents including Form I, Terms of References, Pre-feasibility Report, EIA/EMP Report and subsequent submission of additional information vide letter dated 19<sup>th</sup> May, 2014 and 15<sup>th</sup> December, 2014 regarding above mentioned project.

2.0 The Ministry of Environment, Forest and Climate Change has examined the application. It is noted that proposal is for the expansion of complex fertilizer unit from 3,24,000 MTPA of single grades of Ammonium Nitrate Phosphate (ANP) to 6,00,000 MTPA of multiple grades NPK fertilizer at its Talaja facilities. M/s Deepak Fertilizers and Petrochemicals Corporation Ltd. is presently manufacturing single grade ANP fertilizer using prilling process. The proposed project is based on granulation technology. It is proposed to install two identical streams of 1000 TPD NPK granulation plant. Proposed plant is to be designed to manufacture different grades of AN and DAP based NPK fertilizer with an option of producing fortified grades from the same units. Total plot area is 3,85,584 m<sup>2</sup> of which greenbelt will be developed in 63,219 m<sup>2</sup>. No additional land will be acquired for the proposed expansion. It is reported that there is no Eco-sensitive zone like biosphere reserve, National Park, Wildlife Sanctuary is present within 10 Km of the study area. It is reported that River Kasardi flows near the site, which is non perennial in nature. Cost of the expansion project is Rs. 360 crores.

3.0 Ventury type fume pre-scrubber will be installed for the granulator. All exhaust gases from the scrubber will be sent to the final washing step the Tail gas scrubber, which will include a multi spraying system in the horizontal feeding arm and a packed section in the vertical tower. Gas after washing will be finally released to the atmosphere through a common stack. The last section of TGS is equipped with a demister to avoid droplet entrainment. Fresh water requirement for the proposed project will be 550 m<sup>3</sup>/day, which will be met from recycled/treated effluent of the existing unit. Sewage will be treated in the sewage treatment plant (STP). Existing effluent generation is 3800 m<sup>3</sup>/day, which is treated

in the ETP capacity of 5000 m<sup>3</sup>/day. Existing treated effluent is discharged to the CETP for further treatment. The CETP effluents are discharged through a marine outfall into the sea at a distance of 10km from the MIDC. In this project, it is proposed to install reverse osmosis (RO) of 600 m<sup>3</sup>/day, from which expected to create 500 m<sup>3</sup>/day treated water and 100 m<sup>3</sup>/day of rejects. RO treated water will be reused/recycled in the process. Rejects will be sent to multiple effect evaporator (MEE). Thus there is reduction in effluent discharge. Spent oil will be sent to authorized recycler/re-processors. Spent catalysts and used oil will be sold to authorized re-processors/recyclers.

4.0 Public hearing was exempted under per section 7(i), (iii) Stage (3), Para (i)(b) of EIA Notification, 2006.

5.0 All the Fertilizer Plant are listed at S.N. 5(a) under Category 'A' and appraised at the Central level.

6.0 The proposal was considered by the Expert Appraisal Committee (Industry-2) in its 5<sup>th</sup>, 17<sup>th</sup> and 32<sup>nd</sup> meetings held during 31<sup>st</sup> January, 2013 – 1<sup>st</sup> February, 2013, 18<sup>th</sup>-19<sup>th</sup> March, 2014 and 20<sup>th</sup>-21<sup>st</sup> January, 2015 respectively. The Committee recommended the proposal for environmental clearance.

7.0 Based on the information submitted by the project proponent, the Ministry of Environment and Forests hereby accords environmental clearance to above project under the provisions of EIA Notification dated 14<sup>th</sup> September 2006, subject to the compliance of the following Specific and General Conditions:

#### A. SPECIFIC CONDITIONS:

- i) All the conditions stipulated in environmental clearance J-11011/218/2004-IA (II) dated 24<sup>th</sup> February, 2006 and SEAC-2010/CR.656/TC.2 dated 11<sup>th</sup> May, 2011 accorded for the existing projects shall be implemented.
- ii) The project proponent shall follow guidelines and policies of the State Government w.r.t. the river regulation zone for conservation of river. State Pollution Control Board shall issue the consent to establish/consent to operate after complying the guidelines for the location of unit from river.
- iii) Ammonia bearing fumes from the reactor and granulator of the Complex Fertilizer shall be scrubbed. Scrubbing shall have interlocking system with main plant.
- iv) The gaseous emissions (SO<sub>2</sub>, NO<sub>x</sub>, NH<sub>3</sub>, HC and Fluoride) and particulate matter from various process units shall conform to the norms prescribed by the CPCB/SPCB from time to time. At no time, the emission levels shall go beyond the prescribed standards. Air emission shall be monitored online (24x7) by the Company. In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Stack emissions shall be monitored regularly.
- v) Ambient air quality data shall be collected as per NAAQES standards notified by the Ministry vide G.S.R. No. 826(E) dated 16<sup>th</sup> September, 2009. The levels of PM<sub>10</sub> (Urea dust), SO<sub>2</sub>, NO<sub>x</sub>, Ammonia, Ozone and HC shall be monitored in the ambient air and displayed at a convenient location near the main gate of the company and at important public places. The company shall upload the results of monitored data on its website and shall update the same periodically. It shall simultaneously be sent to the Regional office of MOEF, the respective Zonal

- office of CPCB and the Maharashtra Pollution Control Board (MPCB). Calibration of continuous ambient air quality monitoring stations shall be conducted quarterly.
- vi) In plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fugitive emissions shall be controlled by providing closed storage, closed handling & conveyance of chemicals/materials, multi cyclone separator and water sprinkling system. Fugitive emissions in the work zone environment, product, raw materials storage area etc. shall be regularly monitored. The emissions should conform to the limits stipulated by the MPCB.
  - vii) The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution.
  - viii) Unit shall never store ammonia more than 10,000 Ton at the site. If eventuality arises and it needs to be emptied, the additional 3000 T ammonia storage to be kept standby and the rest of NH<sub>3</sub> to be transported to JNPT site, where they store Imported ammonia.
  - ix) Total water requirement shall not exceed 500 m<sup>3</sup>/day for the proposed unit and met from treated/recycled water.
  - x) Industrial effluent shall be treated in effluent treatment plant (ETP) and recycled back in the process.
  - xi) No effluent shall be discharged outside the premises and 'Zero' effluent discharge shall be ensured.
  - xii) Process effluent/any wastewater shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
  - xiii) All the effluents after treatment shall be routed to a properly lined guard pond for equalization and final control. In the guard pond, automatic monitoring system (24x7) for flow, and relevant pollutants (i.e. pH, ammoniacal nitrogen, nitrate nitrogen etc) shall be provided with high level alarm system. Monitoring Data to be provided to respective Regional Office of the MoEF and Company's website.
  - xiv) Regular monitoring of ground water by installing peizometric wells around the guard pond and sludge disposal sites shall be periodically monitored and report shall be submitted to the concerned Regional Office of the Ministry, CPCB and SPCB.
  - xv) The company shall construct the garland drain all around the project site to prevent runoff of any chemicals containing waste into the nearby water bodies. Effluent shall be properly treated and treated wastewater shall conform to CPCB standards.
  - xvi) The company shall obtain Authorization for collection, storage and disposal of hazardous waste under the Hazardous Waste (Management, Handling and Trans-Boundary Movement) Rules, 2008 and amended as on date for management of Hazardous wastes. Measures shall be taken for fire fighting facilities in case of emergency.
  - xvii) Spent catalysts and used oil shall be sold to authorized recyclers/re-processors only.
  - xviii) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All Transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.

- xix) Remote operated valve placed on  $\text{NH}_3$  line to avoid leakage/equipment check shall be performed to ensure that remote operated valve (ROV) is all time is functional.
- xx) The company shall strictly follow all the recommendations mentioned in the Charter on Corporate Responsibility for Environmental Protection (CREP).
- xxi) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the OISD 117 norms.
- xxii) Occupational health surveillance of the workers should be done on a regular basis and records maintained as per the Factories Act.
- xxiii) Green belt shall be developed in 33 % of the plant area. Selection of plant species shall be as per the CPCB guidelines.
- xxiv) Provision shall be made for the housing for the construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile sewage treatment plant, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after the completion of the project. All the construction wastes shall be managed so that there is no impact on the surrounding environment.

#### B. GENERAL CONDITIONS:

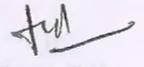
- i. The project authorities shall strictly adhere to the stipulations made by the State Government and Maharashtra Pollution Control Board.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- iii. The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- iv. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- v. The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and use the same water for the process activities of the project to conserve fresh water.
- vi. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- vii. Usage of Personnel Protection Equipments (PPEs) by all employees/ workers shall be ensured.

- viii. The company shall also comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing relating to the project shall be implemented.
- ix. The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villages and administration.
- x. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- xi. A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- xii. As proposed, company shall earmark sufficient funds toward capital cost and recurring cost respectively to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- xiii. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad/Municipal Corporation, Urban local Body and the local NGO, if any, from who suggestions/ representations, if any, were received while processing the proposal.
- xiv. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the Maharashtra Pollution Control Board. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- xv. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- xvi. The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- xvii. The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

8.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9.0 The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.

10.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Water Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Waste (Management, Handling and Trans-Boundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 alongwith their amendments and rules.



(Lalit Bokolia)  
Additional Director

**Copy to:-**

1. The Principal Secretary, Environment Department, Government of Maharashtra, 15th Floor, New Administrative Building, Mantralaya, Mumbai - 400 032
2. The Chief Conservator of Forests (Central), Kendriya Paryavaran Bhavan, Link Road No.3, Bhopal-462016.
3. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110.032.
4. The Chairman, Maharashtra Pollution Control Board, Kalpataru Point, 3<sup>rd</sup> and 4<sup>th</sup> floor, Opp. Cine Planet, Sion Circle, Mumbai-400 022.
5. Monitoring Cell, Ministry of Environment Forest and Climate Change, Indira Paryavaran Bhavan, Jor bagh Road, New Delhi.
6. Guard File/Monitoring File/Record File.

(Lalit Bokolia)  
Additional Director

F.No.J-11011/167/2016-IA II (I)  
Government of India  
Ministry of Environment, Forest and Climate Change  
IA Division

Indira Paryavaran Bhawan  
Jor bagh Road, Delhi - 3  
Dated: 2<sup>nd</sup> September, 2019

To,

M/s Deepak Fertilizers and Petrochemicals Corporation Limited  
Plot K1-K5, MIDC Industrial Area,  
Taloja, District Raigad (Maharashtra)

**Sub: Expansion of fertilizer plant of M/s Deepak Fertilizers and Petrochemicals Corporation Limited at Plot K1-K5, MIDC Industrial Area, Taloja, District Raigad (Maharashtra) - Environmental Clearance - reg.**

**Ref.: Online proposal No.IA/MH/IND2/53379/2016 dated 27<sup>th</sup> April, 2017.**

Sir,

This has reference to your online proposal No.IA/MH/IND2/53379/2016 dated 27<sup>th</sup> April, 2017 for environmental clearance to the above project.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for environmental clearance to the project for expansion of fertilizer manufacturing unit from 6 Lakh MTPA to 11.25 Lakh MTPA by M/s Deepak Fertilizers and Petrochemicals Corporation Limited in an area of 3,03,619.4 sqm. at Plot K1-K5, MIDC Industrial Area, Taloja, District Raigad (Maharashtra). The project involves increase in production capacity of multiple grades of NPK fertilizers from 6 lakh to 8 lakh MTPA, and to continue the production of Ammonium Nitro Phosphate @325000 MTPA with the existing ANP Plant.

3. The details of the products presently manufactured and after the proposed expansion are as under:-

S. No.	Name of Product	Production Capacity (MTPA) unless mentioned		
		Existing	Proposed	Total
	<b>Proposed Expansion</b>			
1.	<b>NPK fertilizers</b>	<b>6.0 Lakh</b>	<b>3.25* +2 Lakh</b>	<b>11.25 Lakh</b>
	<b>Existing Products</b>			
1	Liquid CO <sub>2</sub>	72,000	-	72,000
2	Ammonia	1,40,400	-	1,40,400
3	Methanol	99,996	-	99,996
4	Weak Nitric Acid	4,45,500	-	4,45,500
5	Concentrated Nitric Acid	1,29,600	-	1,29,600
6	** Ammonium Nitrate Phosphate	3,24,900	-	3,24,900
7	Low Density Ammonium Nitrate Plus Ammonium Nitrate Melt	1,44,000	-	1,44,000
8	Iso Propyl Alcohol (IPA)	70,200	-	70,200



9	Electric Power	9.4 MW	-	9.4 MW
10	Steam	1,056	-	1,056
11	Bentonite Sulphur Pastilles	25,000	-	25,000
12	Ammonium Nitrate Prills (Low Density)	2,00,000	-	2,00,000
13	Ammonium Nitrate Prills (High Density)	1,00,000	-	1,00,000
14	Iso Propyl Alcohol (For drum filling operation)	15,000	-	15,000
15	Di Iso Propyl Ether (DIPE) (For drum filling operation Packaging operation)	15,000	-	15,000
16	Gas Based Power Generation (Excluding DG Sets)	17.9 MW	-	17.9 MW
<b>BY – PRODUCT</b>				
1	Propane	33,000	-	33,000
2	Calcium Phosphate	210	-	210
3	Crude DIPE	1,440	-	1,440
4	Hydrogen Gas	960	-	960
5	Crude IPA/NPA Mixture	1,080	-	1,080

\* Existing 3.25 Lakh MTPA ANP (Prilling) plant to be put for continuous operation.

4. Existing land area is 303619.4 m<sup>2</sup> within MIDC. No additional land will required for the proposed expansion. The estimated cost for the proposed expansion is Rs.190 crores. Total capital cost earmarked towards environmental pollution control measures is Rs.1.975 crore and the recurring cost (O&M) will be about Rs. 0.19 crore per annum. Total employment will be provided to 35 persons as direct & 20 persons indirect.

5. There are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc within 10 km. River Karsadi flows at 1 km in South West.

6. Total water requirement is estimated to be 20,346 cum/day, which includes fresh water requirement of 19,196 cum/day proposed to be met from MIDC water supply. Total effluent generated will be 2,876 cum/day, which will be treated in the existing ETP followed by RO of capacity 4,800 cum/day. Permeate water from the RO will be reused in plant while RO reject will be sent to CETP for further treatment.

Power requirement will be 315.5 MW proposed to be met from Maharashtra State Electricity Distribution Company Limited. Existing unit has 7 DG sets of total capacity 5,710 KVA. No additional DG sets would be required for the proposed expansion. Process/fresh steam from existing facilities will be used to meet the requirements.

7. Details of solid/ hazardous waste generation and its management are as follows:

S. No.	Type	Unit	Quantity			Method of disposal
			Existing	Proposed	Total	
1	Used/spent oil	TPA	126.5	3.49	130	Sale to Authorized party approved by MPCB / CPCB
2	Wastes/residue containing oil	TPA	50.1	4.878	55	CHWSTDF

3	Spent catalyst	TPA	110	0	110	Sale to recycler / CHWSTDF
4	Spent catalyst	TPA	48.3	0	48.3	Sale to Authorized party approved by MPCB / CPCB
5	Date-expired, discarded and off-specification product	TPA	734	0	734	Sale to recycler
6	Residues and wastes	TPA	38	2	40	Sale to recycler / CHWSTDF
7	Discarded containers/ barrels / liner	Numbers	346	0	346	Sale to authorized party for decontamination
			3,012	0	3,012	CHWTSDf
			800	100	900	CHWTSDf

8. The project/activities are covered under category A of item 5(a) 'Chemical fertilizers' of the schedule to the Environment Impact Assessment Notification, 2006, and require appraisal/approval at central level by the sectoral EAC in the Ministry.

9. The Terms of reference for the project was granted on 21<sup>st</sup> September, 2016. Public hearing was conducted by the State Pollution Control Board on 31<sup>st</sup> January, 2017.

10. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meetings held on 5-7 July, 2017 & 26-28 June, 2019, wherein the project proponent and their accredited consultant presented the EIA/EMP Report. The Committee found the EIA/EMP report to be satisfactory, complying with the ToR, and recommended the project for grant of environmental clearance.

11. Based on the proposal submitted by the project proponent and recommendations of the EAC, Ministry of Environment, Forest and Climate change hereby accords environmental clearance to the project for **expansion of fertilizer manufacturing unit from 6 lakh MTPA to 11.25 lakh MTPA** by M/s Deepak Fertilizers and Petrochemicals Corporation Limited at Plot K1-K5, MIDC Industrial Area, Taloja, District Raigad (Maharashtra), under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as below:-

(a) Necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, shall be obtained from the State Pollution Control Board.

(b) Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.

(c) To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.

(d) The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.

*SH*

- (e) National Emission Standards for Fertilizer Industry issued by the Ministry and amended from time to time shall be followed.
- (f) 10 m wide green belt of perennial trees around periphery of the plant shall be provided.
- (g) Fresh water requirement shall not exceed 17000 m<sup>3</sup>/day from MIDC water supply and prior permission shall be obtained from the concerned authority.
- (h) Only 1500 m<sup>3</sup>/day waste water shall be sent to CETP.
- (i) Closed cooling system shall be provided to the cooling towers.
- (j) As proposed adequate scrubbers shall be provided to all reactors. The efficiency of scrubbers shall be more than 99.9%.
- (k) 1000 trees/year shall be planted during 5 years in nearby villages with the consultation of the villagers. Survival rate of plants shall be reported to RO, MoEF&CC in 6 monthly compliance reports.
- (l) At least 5% of the total cost of the project shall be earmarked towards the Enterprise Social Commitment (ESC) and shall be used only for providing laptops to the school student through school management.
- (m) A regular environment manager having post graduate qualification in environmental sciences/ environmental engineering to be appointed for looking after the environmental management activities of the proposed plant.
- (n) Scrubbers shall be provided to all emissions sources.
- (o) Continuous online (24x7) monitoring to be installed for flow measurement and measurement of pollutants within the treatment unit. Data to be uploaded on company's website and provided to the respective RO of MEF&CC, CPCB and SPCB.
- (p) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- (q) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.
- (r) The by-products which fall under the purview of the Hazardous Waste Rules, be handled as per the provisions of the said Rules and necessary permissions shall be obtained under the said rules.

**11.1** The grant of Environmental Clearance is further subject to compliance of other generic conditions as under:-

- (i) The project authorities must strictly adhere to the stipulations made by the state Pollution Control Board (SPCB), State Government and/ or any other statutory authority.



- (ii) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (iii) The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one station each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- (iv) The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16<sup>th</sup> November, 2009 shall be complied with.
- (v) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- (vi) The Company shall harvest rainwater from the roof tops of the buildings to recharge ground water, and to utilize the same for different industrial operations within the plant.
- (vii) Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- (viii) The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing shall be implemented.
- (ix) The company shall undertake all measures for improving socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villagers, administration and other stake holders. Also eco-developmental measures shall be undertaken for overall improvement of the environment.
- (x) A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- (xi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/pollution control measures shall not be diverted for any other purpose.
- (xii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.



(xiii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.

(xiv) The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.

(xv) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at <http://moef.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional office of the Ministry.

12. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

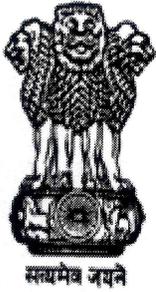
13. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Water Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991, read with subsequent amendments therein.

  
2/9/2019  
(S. K. Srivastava)  
Scientist E

**Copy to:-**

1. The Principal Secretary, Environment Department, Government of Maharashtra, 15<sup>th</sup> Floor, New Administrative Building, Mantralaya, **Mumbai** (Maharashtra) – 32
2. The Additional Principal Chief Conservator of Forests, Regional Office (WCZ), Ministry of Environment, Forest and Climate Change, **Nagpur** (Maharashtra)
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, **Delhi** - 32
4. The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 3<sup>rd</sup> & 4<sup>th</sup> floor, Opp. Cine Planet, Sion Circle, **Mumbai** - 22
5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhawan, Jor Bagh Road, **New Delhi** - 3
6. Guard File/Monitoring File/Record File

  
2/9/2019  
(S. K. Srivastava)  
Scientist E



**F.No.J-11011/167/2016-IA-II (I)**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Impact Assessment Division)**

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Indira Paryavaran Bhawan  
 Vayu Wing, Jor bag Road,  
 New Delhi -110003

**Dated 18<sup>th</sup> December, 2020**

To,

M/s Smartchem Technologies Limited  
 Plot K1-K5, MIDC Industrial Area,  
 Taloja, District **Raigad**, Maharashtra

**Sub: Expansion of fertilizer plant of M/s Deepak Fertilizers and Petrochemicals Corporation Limited at Plot K1-K5, MIDC Industrial Area, Taloja, District Raigard, Maharashtra- Transfer of Environment Clearance – regarding**

Sir,

This has reference to your online proposal IA/HR/IND2/132156/2019 dated 1<sup>st</sup> September, 2020 regarding transfer of environmental clearance to the above project, from M/s Deepak Fertilizers and Petrochemicals Corporation Limited to M/s Smartchem Technologies Limited.

2. The Ministry of Environment, Forests and Climate Change, vide letter of even no. dated 2<sup>nd</sup> September, 2019, has granted environmental clearance to M/s Deepak Fertilizers and Petrochemicals Corporation Limited for expansion of fertilizer plant of at Plot K1-K5, MIDC Industrial Area, Taloja, District Raigard, Maharashtra.

3. M/s Smartchem Technologies Limited has informed that M/s Deepak Fertilizers and Petrochemicals Corporation Limited(DPCL) unit has been transferred to M/s Smartchem Technologies Ltd(STL) on 30<sup>th</sup> March, 2017, through a demerger process order of NCLT, without change of management/ownership of the company. It is also informed that M/s Smartchem Technologies Limited is a wholly owned 100% subsidiary of DFPCL and STL is under the same management and group.

4. M/s Smartchem Technologies Limited has also submitted a copy of 'No Objection Certificate' signed by M/s Deepak Fertilisers and Petrochemicals Corporation Limited as an affidavit vide dated 10.02.2019 to transfer the above EC in the name of M/s Smartchem Technologies Limited. Also, a copy of undertaking to abide by the terms and conditions prescribed in the environmental clearance dated 2<sup>nd</sup> September, 2019.

✓ Transfer of EC to M/s Smartchem Technologies Limited.

5. As per the relevant provisions of the EIA Notification, 2006, the environmental clearance to the project for expansion of fertilizer plant at Plot K1-K5, MIDC Industrial Area, Taloja, District Raigard, Maharashtra, granted by this Ministry vide letter of even No. dated 2<sup>nd</sup> September 2019, is hereby transferred from M/s Deepak Fertilizers and Petrochemicals Corporation Limited to M/s Smartchem Technologies Limited, on the same terms and conditions under which prior environmental clearance was initially granted.

6. This issues with approval of the competent authority.

*18/12/2020*

**(Dr. R. B. Lal)**  
**Addl. Director/Scientist 'E'**  
**Telefax: 011-24695362**  
**Email: [rb.lal@nic.in](mailto:rb.lal@nic.in)**

(डा. आर. बी. लाल)  
 (Dr. R. B. LAL)  
 वैज्ञानिक 'ई'/Scientist 'E'  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
 Min. of Environment, Forest and Climate Change  
 भारत सरकार, नई दिल्ली  
 Govt. of India, New Delhi

**Copy to:-**

1. The Additional Principal Chief Conservator of Forests Regional Office (WCZ), Ministry of Environment, Forest and Climate Change, Nagpur, Maharashtra.
2. The Member Secretary, Maharashtra State Pollution Control Board, Kalpataru Point, 3<sup>rd</sup> & 4<sup>th</sup> floor, Opp. Cine Planet, Sion Circle, Mumbai-32.
3. The Member Secretary, CPCB, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi- 32
4. M/s Deepak Fertilizers and Petrochemicals Corporation Limited
5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi
6. Guard File/Monitoring File/Record File/Parivesh portal

**(Dr. R. B. Lal)**  
**Addl. Director/Scientist 'E'**



DEEPAK FERTILISERS  
AND PETROCHEMICALS  
CORPORATION LIMITED

DFPCL-K1/EHS/Env/2022-23/07

Date: 1-Dec-22

**Additional Principal Chief Conservator of Forest (C),  
Ministry of Environment, Forest & Climate Change,  
Regional Office (WCZ), Ground Floor, East Wing,  
New Secretariate Building, Civil Lines  
Nagpur – 440 001, Maharashtra.**

**Reference:**

1. EC granted for Gas Based Power Project vide file no. (SEAC-2010/CR.656/TC.2 dt 11.05.2011).

**Sub: Half yearly Environmental Clearance Compliance report.**

Dear Sir,

Please find enclosed the half yearly EC compliance report of NG **Gas Based Power Plant** for the period of **April-2022 to Sep-2022**.

This is for your information and records please.

Thanking you,

Yours faithfully,

**For, DEEPAK FERTILISERS AND PETROCHEMICALS CORP. LTD.,**

DEEPAK PANDE  
Head (EHS)

**CC :**

1. SRO, MPCB, Raigad Bhavan, 7th Floor, Sector-11, CBD-Belapur, Navi Mumbai – 400614.
2. Ministry of Environment, Forest, 1<sup>st</sup> Floor, New Administrative Building, Mantralaya, Mumbai – 400032.
3. CPCB Parivesh Bhawan, Opp. VMC Ward Office No. 10, Shubhanpura, Vadodara, Gujarat 390023.

## EC Conditions Six Monthly Compliance Report

(by Project Proponent)



**Proposal No :** J-11011/218/2004-IA II(I).

### 1. Name of the Entity / Corporate Office :

<b>File No. :</b>	J-11011/218/2004-IA II(I)	<b>Proposal Name :</b>	Iso Proply Alcohol (IPA,70,000 MTPA) Project at MIDC Area Taloja, Maharashtra by M/s Deepak Fertilizers & Petrochemicals Corporation Ltd.
<b>Date Of EC. :</b>	24 Feb 2006	<b>EC Letter :</b>	
<b>Name of the Entity / Corporate Office :</b>	DEEPAK FERTILIZERS AND PETROCHEMICAL CORPORATION LIMITED.	<b>Email Address :</b>	vitthal.jadhav@dfpcl.com
<b>Address :</b>	Plot No. K-1,MIDC Industrial Area, Taloja, Tal.Panvel,Dist.Raigad-410 208	<b>Mobile No :</b>	9930945711

### 2. Proponent Details :

<b>Proponent Name :</b>	Vitthal	<b>Designation :</b>	AGM Environment
<b>Telephone No :</b>	022-50684000	<b>Mobile No :</b>	+91 9930945711
<b>Fax No :</b>	022-	<b>Email Address :</b>	vitthal.jadhav@dfpcl.com
<b>Website :</b>	www.dfpcl.com	<b>Pin Code :</b>	410208
<b>State :</b>	Maharashtra	<b>District :</b>	Raigad
<b>Village/Town :</b>			

### 3. Compliance Letter/Report (Proponent):

<b>Compliance Period :</b>	2022 / 01 Dec (01 April - 30 Sep)	<b>Compliance Submission Date :</b>	06 Dec 2022 16:47:50:660
<b>Remarks :</b>	Iso Propyl Alcohol (IPA,70,000 MTPA) Project at MIDC Area Taloja, Maharashtra by M/s Deepak Fertilizers & Petrochemicals Corporation Ltd.		
<b>Site Visit Report :</b>	N/A	<b>Site Visit Date :</b>	N/A
<b>ATR Report :</b>	N/A	<b>ATR Date :</b>	N/A
<b>Additional Attachment (If Any) :</b>	N/A	<b>Additional Remarks (If Any) :</b>	

#### 4. Summary Status of Compliance :

<b>Total Condition :</b>	22		
<b>Complied :</b>	21	<b>Being Complied :</b>	0
<b>Not Complied :</b>	0	<b>Partially Complied :</b>	0
<b>Agreed to Comply :</b>	1		

#### 5. Details of Production and Project Area :

<b>Date of Commencement of Project/Activity :</b>	02 Apr 2007	<b>Project Area as Per EC Granted (In Case of Mine Lease):</b>	0	
<b>Actual Project Area(In Case of Mine Lease):</b>	303492			
<b>PRODUCTION CAPACITY :</b>				
S.No	Name of the Product	Units	As per EC granted	Production during last financial year
1	Iso Propyl Alcohol	Tons per Annum (TPA)	72000	65120.26
2	Propane	Tons per Annum (TPA)	33,000	11761.67

#### 6. Specific Conditions (Proponent) :

S.No	Condition	Self Declaration	Remarks / Reason	Supporting Documents	Observation of IRO
1	Company shall develop surface/roof top rain water harvesting structures to harvest runoff water for recharge of ground water.	Complied	Rain water harvesting system is provided at WNA 3 plant. The total area for RWH is covered 882 Sq.M & 2328 m3 water is harvested.	N/A	

2	Ambient Air Quality monitoring stations shall be set up in the downwind direction as well as where maximum ground level concentrations are anticipated in consultation with the MPCB.	Complied	Complied. 3 continuous online AAQMS stations are installed as per AAQMS standard (180 deg interval). Online data from the same transmitted to MPCB portals. For the parameters which are not captured in		
3	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the factories act.	Complied	Medical examination of all the workers is done once in a six month as per the factories act and records are maintained.	N/A	
4	The Project authorities shall earmark separate funds of Rs 25.80 lakhs to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.	Complied	The total expenditure Rs. 1.77 Cr has been made towards Environment Management plan.		
5	The company shall undertake following Waste Minimization measures: * Metering and control of quantities of active ingredients to minimize waste * Reuse of by-products from the process as raw materials or as raw material substitute in other processes. * Use of automated filling to minimize spillage * Use of close feed system into batch reactor * Venting equipment through vapour recovery system * Use of high pressure hoses for equip	Complied	*No active ingredient involved in IPA *Propane and Di Isopropyl Ether are the by products from IPA plant and these are sold to customers. *All the tankers are filled through the closed automated sy	N/A	
6	The solid waste generated in the form ETP sludge shall be stored in HDPE lined secured landfill at the site. Spent catalyst and used oil shall be sold to authorized re-processor.	Complied	ETP sludge can be used as filler in our fertilzier as per the approved CTO for reuse of ETP sludge in NPK plant as a filler. Spent catalyst and used oil are sold to authorized re-processor.	N/A	
7	Green belt shall be provided in at least 25% of the plant area to mitigate the effects of fugitive emission all around the plant. Development of green belt shall be as per CPCB guidelines.	Complied	Complied with. Green belt is developed inside at peripheral area along with the boundary of the plant.		

8	Total water requirement should not exceed 2800 m3/day as per permission accorded by MIDC vide letters dated 03.03.04 and 07.07.05. Further, efforts shall be made for further conservation of water and utilization of waste water.	Complied	As part of sustainable business we treat RW in polishing unit comprising of UF and RO thus reduced inlet effluent to ETP by more than 600 m3/day.	N/A	
9	Fugitive emissions in the work zone environment, product and raw material storage area shall be regularly monitored. The emissions shall be controlled and confirm to the limits prescribed by CPCB.	Complied	Complied. 3 continuous online AAQMS stations are installed as per AAQMS standard (180 deg interval). Online data from the same transmitted to MPCB portals. For the parameters which are not captured in		
10	The project authorities shall strictly comply with the rules and guidelines under MSIHC Rules, 1989 as amended in October, 1994 and January 2000 and HWMH Rules, 2003 as amended from time to time. Authorization from the SPCB shall be obtained for collection, treatment, storage and disposal of hazardous wastes.	Complied	All related provisions of MSIHCR-1989 and HWMHR-2003, with their amendments are complied with. Authorization through CTO, valid till 31/03/2026, is obtained from MPCB for collection, treatment, sto	N/A	
11	The effluent generation shall not exceed 667 m3/day. All the effluent shall be treated in the augmented ETP and shall be monitored for the pH, SS, TDS, O & G, BOD, COD, Phosphates & ammoniacal Nitrogen & other relevant parameters. All the treated effluent shall be sent to CETP at Taloja for further treatment. The domestic effluent shall be treated in the existing Sewage Treatment Plant.	Complied	Effluent generation is maintained within the stipulated norms. In IPA plant itself the COD water stream treated in organic recovery column to reduce the COD before sending it to ETP. In addition to		
12	The gaseous emissions (SO2, NOx, NH3 & HCl) and particulate matter from various process units shall conform to the standards prescribed by authority from time to time. At no time the emission levels shall go beyond the stipulated standards. The Stack height shall be as per CPCB guidelines. In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Further,	Complied	There is no process stack in IPA emitting any gaseous emissions (SOx, NOx, NH3, HCl & SPM). However monitoring of other plants stacks is being done by third party. Online Continuous Emission Monitor		

## 7. General Conditions (Proponent):

S.No	Condition	Self Declaration	Remarks / Reason	Supporting Documents	Observation of IRO
1	The implementation of the project vis-a-vis environmental action plan shall be monitored by the Ministry's Regional Office at Bhopal / MPCB / CPCB. A Six monthly compliance status report shall be submitted to monitoring agencies.	Complied	Six monthly compliance reports are being sent to Regional Office of MOEF/MPCB/CPCB. Last report was sent on 30th November 2021. Copy of the same posted on the company's web-site.	N/A	
2	A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry-out the Environmental Management and Monitoring functions.	Complied	A separate Environmental Management Cell with Laboratory having all analysis equipment are available at site.	N/A	
3	The Company shall undertake welfare measures and community development measures for the local people in the vicinity of project area.	Complied	CSR activities are carried out through Ishanya Foundation Trust, set up by the company for rural development, women empowerment, health & education.		
4	Project authorities shall strictly adhere to the stipulations made by the MPCB	Complied	Complied. The compliance report of the conditions stipulated in CTO is prepared submitted to MPCB.		
5	The project authorities shall inform the Regional Office as well as Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.	Complied	Date of start of project is already communicated to the authorities.	N/A	
6	The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures, etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the EP Act, 1986, Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	Complied	Complied. OCEM'S have provided equipment with inbuilt control on the noise like silences, hood etc. Periodically Ambient Noise monitoring done by Third Party MOEF approved laboratory		
7	No further expansion or modification in the plant should be carried out without prior	Agreed to Comply	Complied Any expansion or modification in the	N/A	

	approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this ministry for clearance, a fresh reference shall be made to the ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.		plant shall be carried out only after prior approval of the Ministry of Environment and Forests.		
8	At no time the emissions shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be put out of operation and shall not be restarted until the desired efficiency has been achieved.	Complied	There is no process stack in IPA emitting any gaseous emissions (SOx, NOx, NH3, HCl & SPM). However monitoring of other plants stacks is being done by third party. Online Continuous Emission Monitor		
9	The Project Proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA report	Complied	Environment protection measures and recommendations given in EIA are complied with.		
10	The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the letters are available with the MPCB and may also be seen at website of the Ministry at <a href="http://envfor.nic.in">http:// envfor.nic.in</a> . This shall be advertised within seven days from date of issue of the clearance letter at least in two local news papers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and the copy of	Complied	Complied with The Project Proponent has informed to the the public that the project has been accorded environmental clearance by the Ministry . EC letter was advertised within seven days from date	N/A	

I ' DEEPAK FERTILIZERS AND PETROCHEMICAL CORPORATION LIMITED. ' hereby give undertaking that the specific / general condition is entered by me is correct.

**E-Sign**

**DEEPAK FERTILIZERS AND PETROCHEMICAL CORPORATION LIMITED.**

**Date : 06 Dec 2022 16:47:50:660**

**\*\*Note : N/A - Not Available**

SN	Specific Conditions	Status of compliance
i)	Project proponent should confirm that, there is no increase in waste water & air pollutants discharged into environment due to proposed expansion.	Complied.
ii)	This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with request to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. Issued if any. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact Assessment Authority (SLIAA) approved the proposed land use.	Noted.
iii)	'Consent for Establishment' shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment Department before start of any construction work at the site.	Complied with, CTE received on 10.12.2015.
iv)	No land development or construction work preliminary or otherwise related to the project shall be taken up without obtaining due clearance from respective authorities	Complied
v)	No additional land shall be used / acquired for any activity of the project without obtaining proper permission.	Noted.
vi)	For controlling fugitive natural dust, regular sprinkling of water & wind shields at appropriate distances in vulnerable areas of the plant shall be ensured.	The area in and around GT is paved and no dust is generated.
vii)	Regular monitoring of the air quality, including SPM & SO <sub>2</sub> levels both in work zone and ambient air shall be carried out in and around the power plant and record shall be maintained. The location of the monitoring stations & frequency of monitoring shall be decided in consultation with MPCB & submit report accordingly to MPCB.	Three continuous monitoring AAQM stations are installed and these are connected to MPCB portal. These station monitors various parameters like PM <sub>10</sub> & PM <sub>2.5</sub> , SO <sub>2</sub> , NO <sub>2</sub> & NH <sub>3</sub> and CO. Ambient Air Monitoring & Work environment monitoring is done in the work zone through third party approved by MOEF. <b>(Annexure - 1A, &amp; 1B)</b>
viii)	A detailed scheme for rain water harvesting shall be prepared and implemented to recharge ground water.	System for rain water harvesting is provided at existing WNA 3 plant.
ix)	Arrangement shall be made that effluent and storm water do not get mixed.	Effluent and storm water are having separate drains.
x)	Periodic monitoring of ground water shall be undertaken and results analysed to ascertain any change in the quality of water. Results shall be regularly submitted to the MPCB.	Periodic ground water monitoring is being carried out near ETP. Reports are submitted to MPCB. <b>(Annexure - 2)</b>

SN	Specific Conditions	Status of compliance
xi)	Leq of Noise level shall be maintained as per standards. For people working in the high noise area, requisite PPE like earplugs, etc. Shall be provided.	Periodic noise monitoring by third party (MoEF Approved) laboratory is carried out at different locations and noise level is within the standards prescribed, please see Annexure - 3A. PPE like earplugs, etc. are provided for people working in the high noise area.
xii)	Proper House keeping programmes shall be implemented.	5S program has been implemented to maintain proper House keeping.
xiii)	The overall noise levels in and around the plant are shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures, etc. On all the sources of noise generation. The ambient noise levels shall confirm to the standards prescribed under the EPA, 1986 & Rules, 1989.	Periodic noise monitoring is done by MOEF approved 3rd party laboratory at eight different locations and noise level is within the standards prescribed under EP Act,1986, Rules, 1989. <b>(Annexure - 3B)</b>
xiv)	Green belt shall be developed & maintained around the plant periphery. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species & in consultation with the local DFO / Agriculture Dept.	Complied with.
xv)	Adequate safety measures shall be provided to limit the risk zone within the plant boundary, in case of an accident. Leak detection devices shall also be installed at strategic places for early detection & warning.	Leak detection devices such as gas detectors are provided at strategic places for early detection and warning. In built safety measures such as interlocks and trips are provided for critical process parameters. In addition to its onsite emergency control plan has also been prepared.
xvi)	Occupational health surveillance of the workers shall be done on a regular basis and record maintained as per Factories Act.	Medical examination of all the workers is done in once in six months as per the factories act and records are maintained.
xvii)	The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.	Fire detection, fire protection and fire fighting arrangements have been provided in manufacturing process and in material handling areas. Company has a dedicated fire team and regular mock drills are conducted. Company also has two fire tenders
xviii)	The project authorities must strictly comply with the rules & regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Waste (Management & Handling) Rules, 2003 (amended). Authorization from MPCB shall be obtained for collection/treatment/storage/disposal of hazardous waste.	Complied.
xix)	The company shall undertake following Waste Minimization Measures. a. Metering of quantities of active ingredients to minimize waste b. Reuse of by-products from the process as raw materials or as raw material substitutes in other process. c. Maximizing Recoveries. d. Use of automated material transfer system to minimize spillage. e. Use of "Closed Feed" system into batch reactors.	a) No active ingredient involved in GT b) There is no by product from GT c) Waste heat from GT is recovered to produce steam in HRSG. d) GT & HRSG operations are fully automated. e) As such there is no reactor in the GT however the feed system is closed one.
xx)	Regular mock drills for the on-site emergency management plan shall be carried out. Implementation of changes / improvements required, if any, in the on-site management plan shall be ensured.	Regular mock drills for the on-site emergency management plan are carried out. On site emergency plan is reviewed and revised periodically. <b>(Annexure - 4)</b>
xxi)	A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.	A separate Environmental Management Cell equipped with required facilities is set up.
xxii)	Transportation of ash will be through closed containers & all measures should be taken to prevent spilling of the ash.	Not applicable for GT as it is gas based.

SN	Specific Conditions	Status of compliance
xxiii)	Separate silos will be provided for collecting & storing bottom ash & fly ash.	Not applicable for GT as it is gas based.
xxiv)	Separate funds shall be allocated for implementation of environmental protection measures / EMP along with item wise break up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes & year-wise expenditure should be reported to the MPCB & this department.	Fund is utilized for implementation of environmental safeguard and details are reported to MPCB as part of Form V.
xxv)	The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the MPCB and may also be seen at Website at <a href="http://envis.maharashtra.gov.in">http://envis.maharashtra.gov.in</a>	Complied with.
xxvi)	Project management should submit half yearly compliance reports in respect of the stipulated prior environmental clearance terms & conditions in hard & soft copies to the MPCB & this department on 1 <sup>st</sup> June & 1 <sup>st</sup> December of each calendar year.	Six monthly compliance reports are being sent to MPCB and regional office of MOEF. Last report was sent on 30 <sup>th</sup> November 2021. Copy of the same is posted on the company's web-site.
xxvii)	A copy of clearance letter shall be sent by proponent to the concerned Municipal Corporation & the local NGO, if any, from whom suggestions / representations, if any were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	Complied with. EC conditions compliances is posted on the website of the company. Advertisement for availability of EC copy on MoEF website was published in local newspaper 'Krushival' for any suggestions/representations.
xxviii)	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website & shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB & the SPCB. The criteria pollutant levels namely SPM, RSPM, SO <sub>2</sub> , NO <sub>2</sub> (ambient levels as well as stack emissions) or critical sectoral parameters indicated for the project shall be monitored & displayed at a convenient location near the main gate of the company in the public domain.	Six monthly compliance reports are being sent to MPCB and regional office of MOEF. Last report was sent on 30 <sup>th</sup> November 2021. Copy of the same posted on the company's web-site. Three continuous monitoring AAQM stations are installed and connected to MPCB portal. These station monitors various parameters like PM10 & PM 2.5, SO <sub>2</sub> , NO <sub>x</sub> , NH <sub>3</sub> & CO. This data is displayed at main gate. Stack emissions are also monitored periodically through the MOEF approved third party laboratory.
xxix)	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB & the SPCB.	Six monthly compliance reports are being sent to MPCB and regional office of MOEF. Last report was sent on 30 <sup>th</sup> November 2021.
xxx)	The environmental statement for each financial year ending 31 <sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned SPCB as prescribed under the Environment (Protection) Rules, 1986 as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions & shall also be sent to respective Regional Offices of MoEF by e-mail.	The environmental statement for each financial year ending 31 <sup>st</sup> March in Form-V as was submitted online to the MPCB 28.09.2021. Form V is also being uploaded on company website.
xxxi)	The environmental clearance is being issued without prejudice to the court case pending in the court of law & it does not mean that project proponent has not violated any environmental laws in the past & whatever decision of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him.	Noted.

DATA SHEET		
1	Project type: River - valley/ Mining / Thermal/ Industry / Nuclear/ Other (specify)	Gas Based Power Project
2	Name of the project	Gas based power project (2 X 5.2 MW and 1 X 7.5 MW) at their manufacturing facility at MIDC, Taloja, Maharashtra by Deepak Fertilisers & Petrochemicals Corporation Limited
3	Clearance letter ( s ) /OM No. and Date	EC granted for Gas Based Power Project vide file no. (SEAC-2010/CR.656/TC.2 dt 11.05.2011).
4	Location	
	a. District ( S )	Raigad
	b. State ( S )	Maharashtra
	c. Latitude/longitude	19°04'11.3"N/73°08'04.1"E
5	Address for correspondence	
	a. Address of Concerned Project Chief Engineer ( with pin code & Telephone/ telex/ fax numbers	Mr. Deepak Pande (Sr.GM-EHS), M/s Deepak Fertilisers & Petrochemicals Corporation Ltd. Plot No. K-1, MIDC Industrial area, Taloja, District Raigad – 410208, Maharashtra. Phone: - 022-50684221, 9920942161
	b. Address of Executive Project: Engineer/Manager ( with pincode/ Fax numbers)	Same as above
6	Salient features	
	a. of the project	Gas Based Power Project for power generation for internal use.
	b. of the environmental management plans	Gas Turbine inbuilt technology for NOx reduction. Periodic Environmental Monitoring for Ambient Air, Noise & Ground water.
7	Break up of the project area	
	a. submergence area forest & non forest	NA, (MIDC Land)
	b. Others	NA
8	Break up of the project affected Population with enumeration of Those losing houses/dwelling units Only agricultural land only, both Dwelling units & agricultural Land & landless labourers/artisan	NA, (MIDC Land)
	a. SC, ST/Adivasis	NA, (MIDC Land)
	b. Others (Please indicate whether these Figures are based on any scientific And systematic survey carried out Or only provisional figures, it a Survey is carried out give details And years of survey)	NA
9	Financial details.	
	a. Project cost as originally planned and subsequent revised estimates and the year of price reference	79 Crores
	b. Allocation made for environmental management plans with item wise and year wise Break-up.	<b>Yes. Year 2021-22.</b> 1. Rs. 39 lakhs for Plantation and Maintenance of Tree plantation 2. Rs. 60 lakhs for Green Belt development 3. Rs. 20 lakhs for plantation nearby village 4. .Rs. 62 lakhs for IIT study for NPK EC study 5. Rs. 16 lakhs for ETP1 improvements 6. Rs. 8 lakhs for AMC for CEMS 7. Rs. 0.5 lakhs for AMC for AAQMS 8. Rs. 0.7 lakhs AMC for PM Analyzer 9. Rs. 01 lakhs for OCEMS Glens portal development
	c. Benefit cost ratio/Internal rate of Return and the year of assessment	-
	d. Whether ( c ) includes the Cost of environmental management as shown in the above.	Yes
	e. Actual expenditure incurred on the project so far.	No expenditure during current financial year
	f. Actual expenditure incurred on the environmental management plans so far	For details see 9 b)
10	Forest land requirement	
	a. The status of approval for diversion of forest land for non-forestry use	NA, (MIDC Land)
	b. The status of compensatory afforestation program in the light of actual field experience so far	NA, (MIDC Land)
11	The status of clear felling in Non-forest areas (such as submergence area of reservoir, approach roads), it any with quantitative information	NA, (MIDC Land)
12	Status of construction	
	a. Date of commencement ( Actual and/or planned)	Year 2011
	b. Date of completion (Actual and/of planned )	Year 2012
13	Reasons for the delay if the Project is yet to start	NA
14	Dates of site visits	
	a. The dates on which the project was monitored by the Regional Office on previous Occasions, if any	NA
	b. Date of site visit for this monitoring report	NA
15	Details of correspondence with Project authorities for obtaining Action plans/information on Status of compliance to safeguards Other than the routine letters for Logistic support for site visits )	NA

## EC Conditions Six Monthly Compliance Report

(by Project Proponent)



**Proposal No :** IA/MH/IND2/132156/2019

1. Name of the Entity / Corporate Office :

2. Proponent Details :

3. Compliance Letter/Report (Proponent):

4. Summary Status of Compliance :

Total Condition :	38		
Complied :	31	Being Complied :	7
Not Complied :	0	Partially Complied :	0
Agreed to Comply :	0		

5. Details of Production and Project Area : 6. Specific Conditions (Proponent) :

S.No	Condition	Self Declaration	Remarks / Reason	Supporting Documents	Observation of IRO
1	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per The Factories Act.	Being Complied	Complied. The company has full-fledged Occupational Health Center with medical doctor, male nurses, Ambulance with all required equipment &	N/A	

			infrastructures etc. Occupational health surveillance of		
2	Necessary permission as mandated under WPCPA-197 & APCPA-1981, as applicable from time to time, shall be obtained from the SPCB.	Being Complied	Current CTO valid up to 31-Mar-26, is having multiple grade fertilizer capacity as 9.25 LMPTA only (copy attached). We have applied and CTE granted in Jun-22, for additional multiple grade fertilizer		
3	The unit shall make the arrangement for protection of possible fire hazard during manufacturing process in material handling. Firefighting system shall be as per norms.	Complied	Adequate fire extinguishers & fire hydrant system is installed & maintained. The details of Fire Fighting Network and preparedness of unit in case of fire is detailed in Onsite Emergency Plan. Smok	N/A	
4	To control source and the fugitive emission, suitable pollution control devises shall be installed to meet the prescribed norms and / or the NNAQS. The gaseous emission shall be dispersed through stack of adequate height as per CPCB / SPCB guidelines	Complied	Compiled. We have installed pollution control devices such as scrubber in NPK and acid plant, cyclone separator in ANP plant, ESP in CFB etc. as appropriate. As per CPCB guidelines stack height is		
5	Closed cooling system shall be provided to the CT	Complied	Noted, Our cooling towers are Cross-Flow Cooling Tower in a closed-loop cooling network	N/A	
6	A regular environment manager having PG qualification in environmental science / engg. to be appointed for looking after the environment management activities of the proposed plant.	Complied	Qualified Environment manager has been appointed.	N/A	
7	National emission standard for fertilizer industry issued by the Ministry and amendment from time to time shall be followed.	Complied	Compiled. We have installed pollution control devices such as scrubber in NPK and acid plant, cyclone separator in ANP plant, ESP in CFB etc. as appropriate. As per CPCB guidelines stack height is		

8	Fresh water requirement shall not exceed 17000 m3 / day from MIDC water supply and prior permission shall be obtained from the concerned authority	Complied	Complied. Fresh water consumption does not exceeded and average consumption is below 17000 m3/day in last financial year. The unit receives fresh water supply from MIDC. The monthly & daily summari	N/A	
9	1000 trees / year shall be planted during 5 years in nearby villages with the consultation of the villagers. Survival rate of plants shall be reported to RO, MOEFCC in 6 monthly compliance report.	Being Complied	Compliance, ongoing. Forest land of 15 acers at Mahalungi village (Near to site) has been acquired for compiling the additional condition of green belt development of plantation of 1000 trees / year f		
10	Only 1500 m3/day WW shall be sent to CETP	Being Complied	We are putting efforts, so that we comply with this condition by the time we expand the our NPK capacity by 2 LMPTA as per EC requirement. For which we have taken help of IIT, Mumbai. Based on their s	N/A	
11	Scrubber to be provided to all emission sources.	Complied	Complied. Adequate & efficient pollution control devices such as scrubber in NPK and acid plant, cyclone separator in ANP plant, ESP in CFB etc. as appropriate. As per IIT, Mumbai study these devices		
12	10 meter wide green belt of perennial trees around periphery of the plant shall be developed.	Complied	Complied. Along fence we have provided green belt.	N/A	
13	As proposed adequate scrubber shall be provided to all reactors. Scrubber efficiency shall be > 99.9%	Complied	Complied. Adequate & efficient pollution control devices such as scrubber in NPK and acid plant, cyclone separator in ANP plant, ESP in CFB etc. as appropriate. As per IIT, Mumbai study these devices		

14	The Committee deliberated the submission of the project proponent after detailed deliberations, recommended to utilize 0.75 % CER as stipulated in the EC dated 02.09.2019 and other 4.25% of the project in EMP related activities mentioned in EIA/EMP report and various commitments/activities made in public consultation.”	Being Complied	Compliance, ongoing. We have taken-up CER projects for which funds are allocated as per the amended condition. We have allocated 0.75% funds towards digitalization of nearest schools and remaining 4.2		
15	The green belt (GB) shall be developed in 31% i.e. 94122 m2 of the total project area along the plant periphery and also as committed by the project proponent, green belt shall be developed in additionally 2.6 acres' area (i.e. 10,600 m2) adjacent to the plots allotted by the MIDC for green belt development.”	Complied	Complied. We have maintained 33% green belt in & around our plant premises. To meet this requirement with due clearance form MOEFCC EAC we have taken 2.6 acre MIDC plot connected to our premises		
16	Necessary permission required under the HW and other waste (Mgt & transboundary movement) Rules 2016, shall be obtained and the provision contained in the rules shall be strictly adhered to.	Being Complied	urrent CTO valid up to 31-Mar-26, is having multiple grade fertilizer capacity as 9.25 LMPTA only (copy attached). We have applied and CTE granted in Jun-22, for additional multiple grade fertilizer c		
17	Continuous online (24X7) monitoring to be installed for flow measurement and measurement of pollutants within the treatment unit. Data to be uploaded on company's website and provided to the respective RO, MPEFCC, CPCB & SPCB.	Complied	Complied. We have installed pollution control devices such as scrubber in NPK and acid plant, cyclone separator in ANP plant, ESP in CFB etc. as appropriate. As per CPCB guidelines stack height is		
18	The by-product which fall under hazardous waste rules, be handled as per the provision of the said rules and necessary permissions shall be obtained under the said rules.	Complied	Not Applicable. The hazardous waste is being handled & disposed/recycled according to the hazardous waste management guidelines.	N/A	

## 7. General Conditions (Proponent):

S.No	Condition	Self Declaration	Remarks / Reason	Supporting Documents	Observation of IRO
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1	Training shall be imparted to all employees on S&H aspects of chemicals handled. Pre-employment and routine medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.	Complied	Complied. Training and refresher training are provided to employees and contractor on S&H topic including chemicals.	N/A	
2	The company shall earmark sufficient funds toward capital cost and recurring cost per annual to implement the conditions stipulated by the MOEFCC as well as the state govt. along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management / pollution control measure shall not be diverted for any other purpose.	Complied	Noted. The sufficient funds are allocated towards EMP with capital & recurring cost.	N/A	
3	Training shall be imparted to all employees on S&H aspects of chemicals handled. Pre-employment and routine medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.	Complied	Complied. Training and refresher training are provided to employees and contractor on S&H topic including chemicals.	N/A	
4	The company shall comply with all the environmental protection measure and safeguard proposed in the documents submitted to the Ministry. All the recommendation made in the EIA / EMP in respect of environmental management, risk mitigation measure and public hearing shall be implemented.	Complied	Complied. The company is complying with all the environmental protection measures and safeguards as proposed in the documents submitted to the Ministry. All the recommendations made in the EIA / EMP		
5	The PP shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB / committee and may also be seen at website of the Ministry at <a href="http://moef.nic.in">http://moef.nic.in</a> . This shall be advertised within 7 days from the date of issue of the clearance letter, at least in two local news papers that are widely circulated in the region of which on shall be in the vernacular language of the locality concerned and copy of	Complied	Complied.informed to public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB / committee and also seen at websi	N/A	
6	The company shall comply with all the environmental protection measure and	Complied	Complied. The company is complying with all the		

	safeguard proposed in the documents submitted to the Ministry. All the recommendation made in the EIA / EMP in respect of environmental management, risk mitigation measure and public hearing shall be implemented.		environmental protection measures and safeguards as proposed in the documents submitted to the Ministry. All the recommendations made in the EIA / EM		
7	The EC for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned SPCB as prescribed under EPA-1986, as amended subsequently, shall also be put on the company website along with status of compliance of EC conditions and shall also be sent to respective RO, MOEFCC by e-mail.	Complied	Complied. Environment statement in Form-V for the year 2021-22 is submitted on 28th Sep 2022.	N/A	
8	A copy of the clearance shall be sent by the PP to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban local body and the local NGO, if any, from whom suggestions / representation, if any, were received while processing the proposal.	Complied	copy of the clearance shall be sent by the PP to concerned Panchayat, Zila Parishad / Municipal Corporation	N/A	
9	A separate environment management cell equipped with full-fledged laboratory facilities shall be set up to carryout the environmental management and monitoring function.	Complied	Complied. separate environment management cell equipped with full-fledged laboratory facilities is available carryout the environmental management and monitoring function.	N/A	
10	The EC for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned SPCB as prescribed under EPA-1986, as amended subsequently, shall also be put on the company website along with status of compliance of EC conditions and shall also be sent to respective RO, MOEFCC by e-mail.	Complied	Complied. Environment statement in Form-V for the year 2021-22 is submitted on 28th Sep 2022.	N/A	
11	No further expansion or modification in the plant shall be carried out without prior approval of MOEFCC. In case of deviation or alterations in the project proposal from those submitted to the Ministry for clearance, a fresh refence shall be made to the Ministry to assess the adequacy of	Complied	Noted. No expansion at the site will be carried out without prior approval of MOEF and the same will be maintained in future.	N/A	

	conditions imposed and to add additional environmental protection measure required, if any.				
12	The locations of AAQMS stations shall be decided in consultation with SPCB and it shall be ensure that at least one station each is installed in the upwind and down direction as well as where maximum ground level concentration are anticipated.	Complied	3 Nos of Continuous online Ambient air (CAAQMS) stations are installed as per AAQMS standard (120 deg interval). data from the same transmitted to MPCB portals. For the parameters which are not capt		
13	The PP shall also submit 6 monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective RO, MOEFCC, the respective zonal officer of CPCB & MPCB. A copy of EC and 6 monthly compliance status report shall be posted on the company website.	Complied	Complied. Last 6 monthly compliance report was submitted on 30th May 2022 for the compliance period of Oct to March.	N/A	
14	The company shall harvest rain water from the roof top of the buildings to recharge ground water, and to utilize the same for different industrial operations within the plant.	Complied	System for rain water harvesting is provided at existing WNA 3 & 4 plant.	N/A	
15	The company shall harvest rain water from the roof top of the buildings to recharge ground water, and to utilize the same for different industrial operations within the plant.	Complied	System for rain water harvesting is provided at existing WNA 3 & 4 plant.	N/A	
16	The overall noise levels in and around the plant shall be kept well within the standard by providing noise control measure including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall confirm to the standards prescribed under EPA-1986, EPR-1989 viz. 75 dBA (day time) and 70 dBA (night time).	Complied	The overall noise levels in and around the plant area are kept within the standards by providing noise control measures. The Unit has provided acoustic enclosures, preventive maintenance.		
17	A separate environment management cell equipped with full-fledged laboratory facilities shall be set up to carryout the environmental management and monitoring function.	Complied	Complied. separate environment management cell equipped with full-fledged laboratory facilities is available carryout the environmental	N/A	

			management and monitoring function.		
18	The company shall undertake all measure for improving socio-economic conditions of the surrounding area. CSR activity shall be undertaken by involving local villagers, administration and other stake holders. Also eco-developmental measure shall be undertaken for overall improvement of the environment.	Complied	Complied. As a part of CSR various initiatives are taken involving villagers and other stack holders to meet socio-economic objectives. CSR report for FY 2021-22 is attached		
19	The PP must strictly adhere to the stipulation made by the SPCB, state Govt. & / or any other statutory authority.	Being Complied	Noted and being complied.	N/A	
20	The NAAQES issued by the Ministry vide GSR No. 826 (E), dated 16.11.2009 shall be complied with.	Complied	4 Nos of Continuous online Ambient air (CAAQMS) stations are installed as per AAQMS standard (120 deg interval). data from the same transmitted to MPCB portals. For the parameters which are not capt		

**\*\*Note : N/A - Not Available**

**PRINT**

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

**RED/L.S.I (R25)**  
**No:- Format1.0/CAC/UAN No.MPCB-**  
**CONSENT-0000146287/CO/2301000400**

**Date: 03/01/2023**

To,  
**M/s Deepak Fertilizers & Petrochemicals Corporation**  
**Limited,**  
**Plot Nos. K-1 Part-1, K-2, K-3, K-4, K-5 & K-6, MIDC**  
**Taloja, Tal. Panvel, Dist. Raigad.**



Your Service is Our Duty

**Sub: Grant of 1st Consent to Operate for operation of DG Set (20 KVA) with amalgamation of existing consent to operate under Red/LSI**

- Ref:**
1. Environment Clearance accorded vide F. No. J-11011/218/2004-IA II (I) dtd. 24.02.2006.
  2. Consent to Operate accorded vide No. Format 1.0/CAC/ UAN No. 0000108011/CR-2108001156 dated 20/8/2021
  3. Consent to Establish granted vide No. Format 1.0/CAC/UAN No. 0000127936/CE/2207000110 dated 02/7/2022
  4. Minutes of Consent Appraisal Committee meeting held on 02/12/2022

Your application No.MPCB-CONSENT-0000146287 Dated 17.08.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/03/2026**
2. **The capital investment of the project is Rs.643.93 Crs. (As per C.A Certificate submitted by industry Exisitng-643.76 Cr + Expansion- 0.17 Cr)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Hand Sanitizer (By mixing & blending only)	7200	MT/A
2	METHANOL	99996	MT/A
3	LIQUID CO2	72000	MT/A
4	WEAK NITRIC ACID (Plant No. 3)	99000	MT/A
5	CONCENTRATED NITRIC ACID (Plant Nos. 1,2 and 3)	129600	MT/A

Sr No	Product	Maximum Quantity	UOM
6	Iso Propyl Alcohol	70200	MT/A
7	Di Iso Propyl Ether (DIPE) (FOR DRUM FILLING OPERATION (PACKAGING OPERATION ONLY)	15000	MT/A
8	ISO PROPYL ALCOHOL (FOR DRUM FILLING OPERATION (PACKAGING OPERATION ONLY)	15000	MT/A
9	Electricity power GT-1, 2 and 5 (Gas based excluding DG Sets)	16.9	MW
10	STEAM	696	MT/Day
11	CRUDE DIPE	1440	MT/A
12	Crude IPA/ NPA mixture	1080	MT/A
13	Propane	33000	MT/A

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	1515.86	As per Schedule-I	Sent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, MIDC Taloja
2.	Domestic effluent	51.5	As per Schedule-I	Sent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, MIDC Taloja

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Methanol Primary Reformer	1	As per Schedule -II
2	S-2	Weak Nitric Acid plant-3	1	As per Schedule -II
3	S-3	Boiler-A & B	1	As per Schedule -II
4	S-4	Boiler-C	1	As per Schedule -II
5	S-5	Boiler-D	1	As per Schedule -II
6	S-6	Heat Recovery steam generator 1 - Attached to Gas Turbine 1	1	As per Schedule -II
7	S-7	Heat Recovery steam generator 2 - Attached to Gas Turbine 2	1	As per Schedule -II
8	S-8	Heat Recovery steam generator 5 - Attached to Gas Turbine 5	1	As per Schedule -II
9	S-9	DG Set (200 KVA) - IPA Plant	1	As per Schedule -II
10	S-10	DG Set (1000 KVA) - Methanol Plant	1	As per Schedule -II
11	S-11	IPA Flare Stack	1	As per Schedule -II

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
12	S-12	DG Set (20 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	CANTEEN FOOD WASTE	2190	Kg/Annum	Composting (in house or through Auth. agency)	Used as manure
2	PAPER WASTE, CARTOON	730	Kg/Annum	NA	Sale to Auth. Party/ Vendor
3	PACKAGING WASTE	547.5	Kg/Annum	NA	Sale to Auth. Party/ Vendor
4	INSULATION WASTE	20	MT/A	Landfill	CHWTSDF
5	SPUN FILTERS	1	MT/A	Incineration/ Landfill	CHWTSDF

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	15	KL/A	Recycle	Sale to Auth. Party/ Recycler/ CHWTSDF
2	5.2 Wastes or residues containing oil	1.1	MT/A	Incineration	CHWTSDF
3	18.1 Spent catalyst	48.34	MT/A	Recycle/ Landfill	Sale to Auth. Party/ Recycler/ CHWTSDF
4	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	110	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF
5	35.1 KMNO4 Sludge/ Process residue	30	MT/A	Recycle/ Secured Landfill after treatment	Sale to Auth. Party/ CHWTSDF
6	33.1 Spray Cans	50	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF
7	33.1 Used Containers	1000	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF
8	17.2 Spent platinum Rhodium catalyst	35	Kg/Annum	Recycle	Sale to Auth. Party/ CHWTSDF
9	17.2 Spent / Used Denox catalyst (once in 6 year)	3	MT	Recycle	Sale to Auth. Party/ CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
10	35.2 Spent ion exchange resin (DM Resin)	6	MT/A	Recycle / Incineration	Sale to Auth. Party/ CHWTSDF
11	5.2 Used oil filter (non-metallic)	15	MT/A	Incineration	CHWTSDF

8. **Conditions under Batteries (Management & Handling) Rules, 2001:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	LEAD ACID BATTERIES	20.00	Nos./Y	Sale to Auth. Party/ Recycler
2	Ni-Cd BATTERIES	100.00	Nos./Y	Sale to Auth. Party/ Recycler/ CHWTSDF
3	DRY CELL BATTERIES	100.00	Nos./Y	Sale to Auth. Party/ Recycler/ CHWTSDF

**Specific Conditions for used Batteries:**

- The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.
- The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.
- Bulk consumers to their user units may auction used batteries to registered recyclers only.

9. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E- Waste	2.00	MT/A	Sale to Auth. E-waste Handler/ Recycler

10. **Treatment and Disposal of Biomedical Waste generated to CBMWTSDf:**

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
1	Yellow	a) Soiled Waste	20.00	Yellow colored non-chlorinated plastic bags or containers	CBMWTSDf
2	Red	Contaminated waste (Recyclable)	5.00	Red colored non chlorinated plastic bags or containers	CBMWTSDf
3	White (Translucent)	Waste sharps including Metals	5.00	Puncture proof, Leak proof, tamper proof container	CBMWTSDf
4	Blue	a) Glassware	20.00	Puncture proof & leak proof boxes or containers with blue colored marking.	CBMWTSDf

11. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
12. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
13. Industry shall send effluent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, K-1 Part-1, K-1 Part-2, MIDC Talaja for treatment to achieve Consented standards.
14. Industry will be held jointly and severally responsible for operation and maintenance of the ETP and, in case, if JVS results exceeds Consented standards, then both unit i.e. M/s Deepak Fertilizers & Petrochemicals Corporation Ltd. and M/s Smartchem Technologies Limited will be held equally & jointly responsible.
15. Industry shall comply with the conditions stipulated in interim directions on 17.09.2020.
16. Industry shall comply with the conditions stipulated in the Environment Clearance dtd. 24.02.2006.
17. This consent is issued overriding effect to earlier consent to operate granted vide No. Format 1.0/CAC/UAN No. 0000108011/CR-2108001156 dated 20/8/2021
18. This consent is issued as per the minutes of Consent Appraisal Committee meeting held on 02/12/2022
- . This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



**Received Consent fee of -**

<b>Sr.No</b>	<b>Amount(Rs.)</b>	<b>Transaction/DR.No.</b>	<b>Date</b>	<b>Transaction Type</b>
1	6000.00	MPCB-DR-13931	07/09/2022	NEFT

**Balance Consent fees is of Rs. 1,537/- as per existing C to O dated 20/8/2021 and will be considered at the time of next renewal.**

**Copy to:**

1. Regional Officer, MPCB, Navi Mumbai and Sub-Regional Officer, MPCB, Talaja
  - They are directed to ensure the compliance of the consent conditions.
  - They are directed to forfeit the bank guarantee of Rs. 625000 & obtain top up total BG of Rs. 25 Lakh from the industry
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC-CAC Desk- for record & website updating purpose.

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have proposed to send 1515.86 CMD industrial effluent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, K-1 Part-1, K-1 Part-2, MIDC Talaja having designed capacity of 4800 CMD comprising of Process Waste Collection Tank, Collection Tank (Phosphatic Effluent), Reaction Tank-I, Clariflocculator, Collection Tank (IPA Effluent), Aeration Tank (IPA Effluent), Clarifier (IPA Effluent), Reaction Tank-IIA, Reaction Tank-IIA, Ammonia Stripper-I Collection Tank, Reaction Tank-II, Denitrification Tank (Stage-I), Denitrification Tank (Stage-I), Clarifier, Denitrification Tank (Stage-II), Clarifier, Denitrification Tank (Stage-II), Clarifier, Dissolved Air Floatation (DAF), Final Polishing Tank.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

<b>Sr.No</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
(1)	pH	6.5 to 8.5
(2)	Oil & Grease	10
(3)	BOD (3 days 27°C )	100
(4)	Total Suspended solids	100
(5)	COD	250
(6)	TDS	2100
(7)	Ammoniacal Nitrogen as N	50
(8)	Total Kjeldhal Nitrogen (TKN) as N	75
(9)	Free Ammoniacal Nitrogen as N	4
(10)	Fluoride as F	10
(11)	Dissolved Phosphate as P	5
(12)	Nitrate Nitrogen as N	20

- C] The treated effluent shall be discharged into CETP for further treatment & disposal through ETP of M/s Smartchem Tech. Ltd. after confirming above standards.
2. A] As per your application, you have proposed to send 51.5 CMD domestic effluent to ETP of M/s Smartchem Tech. Ltd. for treatment & disposal.
- B] Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	6724.00
2.	Domestic purpose	56.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1024.20
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

#### SCHEDULE-II

#### Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Methanol Primary Reformer	Stack	30.00	Natural gas 1946 Kg/Hr	-	NO2	400 Mg/Nm <sup>3</sup>
S-2	Weak Nitric Acid plant-3	Scrubber	60.00	-	-	NO2	400 Mg/Nm <sup>3</sup>
S-3	Boiler-A & B	Stack	30.00	NATURA GAS 2221 Kg/Hr	-	NOx	350 Mg/Nm <sup>3</sup>
						PM	10 Mg/Nm <sup>3</sup>
S-4	Boiler-C	Stack	30.50	NATURAL GAS 444 Kg/Hr	-	NOx	350 Mg/Nm <sup>3</sup>
						PM	10 Mg/Nm <sup>3</sup>
S-5	BOILER-D	Stack	63.00	NATURAL GAS 1644 Kg/Hr	-	NOx	350 Mg/Nm <sup>3</sup>
						PM	10 Mg/Nm <sup>3</sup>

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-6	Heat Recovery steam generator 1- Attached to gas turbine 1	Stack	30.00	NATURAL GAS 1331 Kg/Hr	-	NOx	350 Mg/Nm <sup>3</sup>
						PM	10 Mg/Nm <sup>3</sup>
S-7	Heat Recovery steam generator 2- Attached to gas turbine 2	Stack	30.00	NATURAL GAS 1331 Kg/Hr	-	NOx	350 Mg/Nm <sup>3</sup>
						PM	10 Mg/Nm <sup>3</sup>
S-8	Heat Recovery steam generator 5- Attached to gas turbine 5	Stack	30.00	NATURAL GAS 1534 Kg/Hr	-	NOx	350 Mg/Nm <sup>3</sup>
						PM	10 Mg/Nm <sup>3</sup>
S-9	DG Set (200 KVA) - IPA Plant	Stack of height 3 mtrs above roof	3.00	DIESEL 33 Kg/Hr	1	SO2	16 Kg/Day
S-10	DG Set (1000 KVA) - Methanol Plant	Stack of height 6.5 mtrs above roof	6.50	DIESEL 166.66 Kg/Hr	1	SO2	80 Kg/Day
S-11	IPA Flare Stack (Burning shall be smokeless)	Stack	65.00	NATURAL GAS 1.84 Kg/Hr	-	-	-
S-12	DG Set (20 KVA)	Stack	2.50	Diesel 4.2 Ltr/Hr	1	TPM	150 Mg/Nm <sup>3</sup>

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

**SCHEDULE-III****Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R	2500000	Within 15 days	Towards O&M of pollution control systems and towards compliance of the Consent conditions	31.03.2026	31.07.2026

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C to R	25 Lakh	Existing	Towards O&M of pollution control systems and towards compliance of the Consent conditions	625000	Towards JVS exceedance

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
			NA	

**SCHEDULE-IV****General Conditions:**

- Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
- Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
- Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
- Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.

5. Specific Conditions for storage, Handling and Disposal of Waste from Electrical & Electronic equipment (WEEE):
1. **Collection of WEEE** - The applicant must provide appropriate and dedicated vehicles duly identified as per the norms for transportation of Hazardous Waste. The applicant shall obtain all the required permits for transportation of WEEE from competent authority. The applicant shall ensure the safe transport of the WEEE without any spillage during transportation.  
**Storage for disassembled parts:** The applicant must provide appropriate storage for disassembled spare parts from WEEE. Some spare parts (e.g. motors and compressors) will contain oil and/or other fluids. Such part must be appropriately segregated and stored in containers that are secured such that oil and other fluids cannot escape from them. These containers must be stored on an area with an area with an impermeable surface and a sealed drainage system.
  2. **Storage for other components and residues:** Other components and residues arising from the treatment of WEEE will need to be contained following their removal for disposal or recovery. Where they contain hazardous substances they should be stored on impermeable surface and in appropriate containers or bays with weatherproof covering. Containers should be clearly labelled to identify their contents and must be secured so that liquids, including rain water cannot enter them. Components should be segregated having regard to their eventual destinations and the compatibility of the component types. All batteries should be handled and stored having regard to the potential fire risk associated with them.
  3. **Balances :** WEEE Guidelines also requires that sites for handling of WEEE have "balances to measure the weight of the segregated waste". The objective is to ensure that a record of weights can be maintained of WEEE entering a facility and components and materials leaving each site (together with their destinations). The nature of the weighing equipment should be appropriate for the type and quantity of WEEE being processed.
  4. Plastic, which cannot be recycled and is hazardous in nature, is recommended to be land filled in nearby CHWTSDF.
  5. Ferrous and nonferrous metal recycling facilities fall under the purview of existing environmental regulations for air, water, noise, land and soil pollution and generation of hazardous waste and the same should be followed.
  6. CFCS should be either reused or incinerated in common hazardous waste Incineration facilities at CHWTSDF.
  7. Waste Oil should be either reused or incinerated in common hazardous waste incineration facilities.
  8. PCB's containing capacitors shall be incinerated in common hazardous waste incineration facilities at CHWTSDF.
  9. Mercury recovery and lead recycling facilities from batteries fall under the Hazardous & Other Wastes (M & TM) Rules, 2016.
  10. Existing environmental regulations for air; water; noise, land and soil pollution and generation of hazardous waste and the same should be followed. In case Mercury or lead recovery is very low, they can be temporarily stored at e-waste recycling facility and later disposed in TSDF.
  11. The industry shall maintain records of the e-waste purchased, processed in Form-2 and shall file annual returns of its activities of previous year in Form-3 as per Rules 11(9) & 13(3)(vii) of the E-Waste(M) Rules, 2016; on or before 30th day of June of every year.

6. The Energy source for lighting purpose shall preferably be LED based
7. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
8. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
9. The applicant shall maintain good housekeeping.
10. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
11. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
12. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
13. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
14. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
15. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
16. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
17. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

18. The PP shall provide personal protection equipment as per norms of Factory Act
19. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
20. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
21. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
22. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
23. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
24. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
25. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
26. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
27. The industry should not cause any nuisance in surrounding area.
28. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
29. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
30. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
31. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.

32. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
33. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
34. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
35. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
36. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
37. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
38. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.



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This certificate is digitally & electronically signed.

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# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

**RED/L.S.I (R52)**  
**No:- Format1.0/CAC/UAN**  
**No.0000130968/CO/2212000461**

**Date: 07/12/2022**

**To,**  
**M/s. SMARTCHEM TECHNOLOGIES LTD.**  
**Plot No. K-1 (Part-1), K-1 (Part-2), MIDC Taloja**  
**Tal- Panvel, Dist- Raigad**



Your Service is Our Duty

**Sub: Grant of Amendment in Consent to Operate under Product mix**

- Ref:**
1. Environmental Clearance granted on the name of M/s. Deepak Fertilizers and Petrochemicals Corp. Ltd. vide No. J-11011/167/20/2016-IA II (I) dated 02/9/2019
  2. Environmental Clearance Amendment accorded vide No. J-11011/167/2016-IA II (I) dated 18/12/2020
  3. Consent to Operate granted vide No. Format 1.0/CAC/UAN No. 000108040/CO-2108001159 dated 20/8/2021
  4. Minutes of Technical Committee meeting held on 02/6/2022
  5. Minutes of Consent Appraisal Committee meeting held on 30/8/2022

Your application No.MPCB-CONSENT-0000130968 Dated 31.01.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/03/2026**
2. **The capital investment of the project is Rs.1263.6627 Crs. (As per C.A Certificate submitted by industry )**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Ammonia	140400	MT/A
2	Weak Nitric Acid (WNA) from WNA-I,WNA-II & WNA-IV	346500	MT/A
3	Technical grade ammonium nitrate and AN Melt	144000	MT/A

Sr No	Product	Maximum Quantity	UOM
4	Multiple grade NPK fertilizer (different grades of AN and ANP) based fertilizer with an option of producing fortified grades from the same unit	0	MT/A
	4a. Multiple Grade NP fertilizer (AN based) * OR	325000	MT/A
	4a. Intermediate AN * (Technical Grade Ammonium Nitrate) including AN melt	177000	MT/A
	4b. Multiple Grade NPK fertilizer (DAP based) with an option of producing fortified grade from the same unit as per EC)	600000	MT/A
5	Electric Power	9	MW
6	Steam	1680	MT/Day
7	Calcium Phosphate	210	MT/A
8	Hydrogen Gas	960	MT/A
9	CO2 Gas	72000	MT/A

Bifurcation either Multiple Grade NP fertilizer (AN based) or Intermediate AN in proportionate quantity both can be produced as per the market demand, subject to Max quantity as mentioned in the capacity

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	1703.52	As per Schedule-I	Partly recycle 1192.5 CMD & partly CETP 511.02 CMD
2.	Domestic effluent	70	As per Schedule-I	CETP

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	NPK process stack Train - 1 (Stack is approved & listed in current consent to operate)	1	As per Schedule -II
2	S-2	NPK process stack Train - 2 (Stack is approved & listed in current consent to operate)	1	As per Schedule -II
3	S-3	ANP PRILLING TOWER	1	As per Schedule -II
4	S-4	AN PRILLING TOWER	1	As per Schedule -II
5	S-5	70 TPH COAL FIRED BOILER + 36 TPH COAL FIRED BOILER	1	As per Schedule -II
6	S-6	DG SET 500 KVA- AMMONIA PLANT	1	As per Schedule -II
7	S-7	DG set 500 KVA- WNA IV PLANT	1	As per Schedule -II
8	S-8	DG SET- 1000 KVA- ANP PLANT	1	As per Schedule -II

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
9	S-9	DG SET-1010 KVA FOR AMMONIA COMPRESSOR	1	As per Schedule -II
10	S-10	DG SET-750 KVA NPK PLANT	1	As per Schedule -II
11	S-11	WNA-I Plant	1	As per Schedule -II
12	S-12	WNA-II PLANT	1	As per Schedule -II
13	S-13	WNA-IV PLANT	1	As per Schedule -II
14	S-14	Ammonia Primary Reformer	1	As per Schedule -II
15	S-15	Ammonia Storage Flare	1	As per Schedule -II
16	S-16	Ammonia Main Flare	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Canteen Food Waste	912.5	Kg/Annum	Composting	Used as manure
2	Paper Waste Cartoon ETC	547.7	Kg/Annum	Sale	Sale to authorized party
3	Packaging Waste	730	Kg/Annum	Sale	Sale to authorized party
4	Insulation Waste	20	MT/A	Landfill	Not Applicable
5	Spun Filter	01	MT/A	Incineration/Landfill	Not Applicable
6	Coal Ash	10220	MT/A	Sale	Sale to Brick Manufacturer
7	Ash due to Coal & Lime Treatment	17520	MT/A	Sale	Sale to Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	80	KL/A	Recycle	Sale to authorised party
2	5.2 Wastes or residues containing oil	2.8	MT/A	Incineration	CHWTSDF
3	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	115	MT/A	Incineration/ Recycle*	Sale to authorised party / CHWTSDF
4	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	1062	Nos./Y	Recycle*	Sale to authorised party

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
5	35.3 Chemical sludge from waste water treatment	450	MT/A	Landfill	CHWTSDf
6	Spent Platinum Rhodium Catalyst	35	Kg/Annum	Landfill/ Recycle*	Sale to authorised party / CHWTSDf
7	Used Oil Filter (Nonmetallic)	15	Nos./Y	Incineration	CHWTSDf
8	Spent/Used Denox Catalyst (once in six Month)	7	MT/A	Landfill/ Recycle*	Sale to authorised party / CHWTSDf
9	34.2 Sludge from treatment of waste water arising out of cleaning / disposal of barrels / containers	2	MT/A	Incineration	CHWTSDf
10	Iron Oxide Catalyst	5.46	MT/A	Landfill	CHWTSDf
11	Nickel Catalyst from Reformer	4.54	--NA--	Landfill	CHWTSDf
12	Zinc Oxide Catalyst	47.75	MT/A	Landfill	CHWTSDf
13	Spent Ion Exchange Rsin	6	MT/A	Incineration	CHWTSDf

8. **Conditions under Batteries (Management & Handling) Rules, 2001:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	Lead Acid Batteries	20.00	Nos./Y	Sale to Authorized Party
2	Ni-Cd Batteries	100.00	Nos./Y	Sale to Authorized Party
3	Dry Cell Batteries	100.00	Nos./Y	Sale to Authorized Party

**Specific Conditions for used Batteries:**

- i. The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.
- ii. The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.
- iii. Bulk consumers to their user units may auction used batteries to registered recyclers only.

9. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E-Waste	2.00	MT/A	Sale to Auth E-Waste Handler/Recycler

10. **Treatment and Disposal of Biomedical Waste generated to CBMWTSDF:**

<b>Sr.No</b>	<b>Category</b>	<b>Type of Waste</b>	<b>Quantity not to exceed (Kg/M)</b>	<b>Segregation Color coding</b>	<b>Treatment &amp; Disposal</b>
1	Yellow	a) Soiled Waste	40.00	Yellow colored non-chlorinated plastic bags or containers	CBMWTSDF
2	Red	Contaminated waste (Recyclable)	10.00	Red colored non chlorinated plastic bags or containers	CBMWTSDF
3	White (Translucent)	Waste sharps including Metals	10.00	Puncture proof, Leak proof, tamper proof container	CBMWTSDF
4	Blue	a) Glassware	40.00	Puncture proof & leak proof boxes or containers with blue colored marking.	CBMWTSDF

11. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
12. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
13. This consent is issued with overriding effect on earlier Consent to Operate granted by the Board vide no. Format 1.0/CAC/UAN No. 000108040/CO-2108001159 dated 20/8/2021
14. The applicant shall comply with the conditions of the Environmental Clearance granted vide letter No. J-11011/167/20/2016-IA II (I) dated 02/9/2019 & amended vide No. J-11011/167/2016-IA II (I) dated 18/12/2020
15. Industry will be held jointly & Severally responsible for operation & maintenance of Effluent Treatment Plant and in case, if JVS exceeds consented standards, then both the unit i.e. M/s. Deepak Fertilizers & Petrochemicals Corporation Ltd and M/s. Smartchem Technologies Ltd will be held equally & jointly responsible.
16. Industry shall recycle the treated effluent as per Environmental Clearance conditions (i.e. RO permeate) in plant & reject will be sent to CETP after confirming the consented standards.
17. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
18. This consent is issued pursuant to the decision of Minutes of the Meeting of Technical Committee for change in product mix Dated. 02/6/2022. This Consent is issued based on self-assessment of Pollution Load submitted by you in Board's prescribed format and Certificate of "No Increase in pollution load" issued by empaneled auditors. If any violation and / or submission of misleading information are noticed, then the consent issued will stand automatically cancelled and you have to follow the procedure of EIA Notification, 2006 and Amendments thereof for obtaining Environmental Clearance

19. This consent is issued as per the minutes of Consent Appraisal Committee meeting held on 30/8/2022
- . This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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**Signed by: Dr. Y.B.Sontakke**  
Joint Director(WPC) & InCharge Of CAC-Cell  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
cac-cell@mpcb.gov.in  
2022-12-07 16:49:53 IST

#### Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	500.00	MPCB-DR-10164	02/02/2022	NEFT
2	2427205.40	MPCB-DR-15002	19/10/2022	NEFT

#### Copy to:

1. Regional Officer, MPCB, Navi Mumbai and Sub-Regional Officer, MPCB, Talaja  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided ETP having designed capacity of 4800 CMD comprising of Process waste collection Tank, Collection Tank (Phosphatic Effluent), Reaction Tank-I, Clari-floculator, Collection Tank (IPA Effluent), Aeration Tank (IPA Effluent), Clarifier (IPA Effluent), Reaction Tank-II, Denitrification Tank (Stage-I), Denitrification Tank (Stage-I), Clarifier, Denitrification Tank (Stage-II), Clarifier, Denitrification Tank (Stage-II), Clarifier, Dissolved Air Floatation (DAF), Final Polishing Tank for treatment of 1703.52 CMD industrial effluent alongwith 1567.36 CMD industrial & domestic effluent generated from M/s. Deepak Fertilizers & Petrochemicals Corporation Ltd.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

<b>Sr.No</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
(1)	pH	6.5-8.5
(2)	Suspended Solids	100
(3)	Oil & Grease	10
(4)	Ammoniacal Nitrogen as N	50
(5)	Total Kjeldhal Nitrogen(TKN) as N	75
(6)	Fluoride	10
(7)	Dissolved Phosphate as P	5
(8)	Fluoride	10
(9)	Nitrate Nitrogen as N	20
(10)	BOD	100
(11)	COD	250
(12)	TDS	2100

- C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D] The treated effluent shall be partly recycled (1192.5 CMD) for secondary purposes and remaining (511.02 CMD) shall be discharged to CETP after confirming above standards. In no case, effluent shall find its way outside factory premises.
2. A] As per your application, primary treated sewage connected to Effluent Treatment Plant for further treatment & disposal.
- B] Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	8823.00
2.	Domestic purpose	77.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	639.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	NPK process stack Train - 1 (Stack is approved & listed in current consent to operate)	Scrubber	64.50	Natural Gas 500 Kg/Hr	-	NH3	300 Mg/Nm <sup>3</sup>
						HF	10 Mg/Nm <sup>3</sup>
						TPM	50 Mg/Nm <sup>3</sup>
S-2	NPK process stack Train - 2 (Stack is approved & listed in current consent to operate)	Scrubber	64.50	Natural Gas 500 Kg/Hr	-	NH3	300 Mg/Nm <sup>3</sup>
						HF	10 Mg/Nm <sup>3</sup>
						TPM	50 Mg/Nm <sup>3</sup>
S-3	ANP PRILLING TOWER	Stack	84.00	Not Applicable 0 --NA--	-	TPM	50 Mg/Nm <sup>3</sup>
						HF	10 Mg/Nm <sup>3</sup>
						NH3	300 Mg/Nm <sup>3</sup>
S-4	AN PRILLING TOWER	Stack	84.00	Not Applicable 0 --NA--	-	NH3	300 Mg/Nm <sup>3</sup>
						TPM	50 Mg/Nm <sup>3</sup>
S-5	70 TPH COAL FIRED BOILER	ESP	66.00	Coal 13333.33 Kg/Hr	0.5	TPM	50 Mg/Nm <sup>3</sup>
						SO2	3200 Kg/Day
S-5	36 TPH COAL FIRED BOILER	ESP	66.00	Coal 6916.66 Kg/Hr	0.5	TPM	50 Mg/Nm <sup>3</sup>
						SO2	1660 Kg/Day
S-6	DG SET 500 KVA-AMMONIA PLANT	Acoustic Enclosure	4.50	HSD 88.33 Kg/Hr	1	TPM	50 Mg/Nm <sup>3</sup>
						SO2	40 Kg/Day

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-7	DG set 500 KVA- WNA IV PLANT	Acoustic Enclosure	4.50	HSD 88.33 Kg/Hr	1	TPM	50 Mg/Nm <sup>3</sup>
						SO2	40 Kg/Day
S-8	DG SET- 1000 KVA- ANP PLANT	Acoustic Enclosure	6.50	HSD 166.66 Kg/Hr	1	TPM	50 Mg/Nm <sup>3</sup>
						SO2	80 Kg/Day
S-9	DG SET-1010 KVA FOR AMMONIA COMPRESSOR	Acoustic Enclosure	33.00	HSD 168.33 Kg/Hr	1	TPM	50 Mg/Nm <sup>3</sup>
						SO2	81 Kg/Day
S-10	DG SET-750 KVA NPK PLANT	Acoustic Enclosure	6.50	HSD 133 Kg/Hr	1	TPM	50 Mg/Nm <sup>3</sup>
						SO2	64 Kg/Day
S-11	WNA-I Plant	Scrubber	39.00	Not Applicable 0 --NA--	-	NO2	400 Mg/Nm <sup>3</sup>
S-12	WNA-II PLANT	Scrubber	39.00	-	-	NO2	400 Mg/Nm <sup>3</sup>
S-13	WNA-IV PLANT	Scrubber	52.00	Not Applicable 0 --NA--	-	NO2	400 Mg/Nm <sup>3</sup>
S-14	Ammonia Primary Reformer	Stack	30.00	Natural Gas 1946 Kg/Hr	-	NOX	400 Mg/Nm <sup>3</sup>
S-15	Ammonia Storage Flare	Stack	50.00	Natural Gas 64 Kg/Hr	-	NOX	400 Mg/Nm <sup>3</sup>
S-16	Ammonia Main Flare	Stack	40.00	Natural Gas 2.3 Kg/Hr	-	NOX	400 Mg/Nm <sup>3</sup>

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	25 Lakh	Exisitng	Towards O&M of Pollution Control System and Compliance of Consent Conditions	31/3/2026	30/11/2026

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV**

**General Conditions:**

- Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
- Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
- Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
- Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.

5. Specific Conditions for storage, Handling and Disposal of Waste from Electrical & Electronic equipment (WEEE):
1. **Collection of WEEE** - The applicant must provide appropriate and dedicated vehicles duly identified as per the norms for transportation of Hazardous Waste. The applicant shall obtain all the required permits for transportation of WEEE from competent authority. The applicant shall ensure the safe transport of the WEEE without any spillage during transportation.  
**Storage for disassembled parts:** The applicant must provide appropriate storage for disassembled spare parts from WEEE. Some spare parts (e.g. motors and compressors) will contain oil and/or other fluids. Such part must be appropriately segregated and stored in containers that are secured such that oil and other fluids cannot escape from them. These containers must be stored on an area with an area with an impermeable surface and a sealed drainage system.
  2. **Storage for other components and residues:** Other components and residues arising from the treatment of WEEE will need to be contained following their removal for disposal or recovery. Where they contain hazardous substances they should be stored on impermeable surface and in appropriate containers or bays with weatherproof covering. Containers should be clearly labelled to identify their contents and must be secured so that liquids, including rain water cannot enter them. Components should be segregated having regard to their eventual destinations and the compatibility of the component types. All batteries should be handled and stored having regard to the potential fire risk associated with them.
  3. **Balances :** WEEE Guidelines also requires that sites for handling of WEEE have "balances to measure the weight of the segregated waste". The objective is to ensure that a record of weights can be maintained of WEEE entering a facility and components and materials leaving each site (together with their destinations). The nature of the weighing equipment should be appropriate for the type and quantity of WEEE being processed.
  4. Plastic, which cannot be recycled and is hazardous in nature, is recommended to be land filled in nearby CHWTSDF.
  5. Ferrous and nonferrous metal recycling facilities fall under the purview of existing environmental regulations for air, water, noise, land and soil pollution and generation of hazardous waste and the same should be followed.
  6. CFCS should be either reused or incinerated in common hazardous waste Incineration facilities at CHWTSDF.
  7. Waste Oil should be either reused or incinerated in common hazardous waste incineration facilities.
  8. PCB's containing capacitors shall be incinerated in common hazardous waste incineration facilities at CHWTSDF.
  9. Mercury recovery and lead recycling facilities from batteries fall under the Hazardous & Other Wastes (M & TM) Rules, 2016.
  10. Existing environmental regulations for air; water; noise, land and soil pollution and generation of hazardous waste and the same should be followed. In case Mercury or lead recovery is very low, they can be temporarily stored at e-waste recycling facility and later disposed in TSDF.
  11. The industry shall maintain records of the e-waste purchased, processed in Form-2 and shall file annual returns of its activities of previous year in Form-3 as per Rules 11(9) & 13(3)(vii) of the E-Waste(M) Rules, 2016; on or before 30th day of June of every year.
6. The Energy source for lighting purpose shall preferably be LED based

7. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
8. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
9. The applicant shall maintain good housekeeping.
10. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
11. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
12. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
13. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
14. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
15. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
16. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
17. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

18. The PP shall provide personal protection equipment as per norms of Factory Act 1948
19. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
20. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
21. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
22. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
23. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
24. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
25. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
26. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
27. The industry should not cause any nuisance in surrounding area.
28. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
29. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
30. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
31. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.

32. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
33. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
34. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
35. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
36. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
37. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
38. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

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This certificate is digitally & electronically signed.

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# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

RED/L.S.I (R25)

No:- Format1.0/CAC/UAN No.0000108011/CR - 2108001156

Date: 20/08/2021

To,  
 M/s Deepak Fertilizers & Petrochemicals Corporation  
 Limited, Plot Nos. K-1 Part-1, K-2, K-3, K-4, K-5 & K-6,  
 MIDC Talaja, Tal. Panvel, Dist. Raigad.



Your Service is Our Duty

**Sub: Grant of renewal of Consent to Operate after demerger.**

- Ref:**
1. Environment Clearance accorded vide F. No. J-11011/218/2004-IA II (I) dtd. 24.02.2006.
  2. Previous Consent to Operate accorded vide No. Format 1.0/CAC/ UAN No. 0000094852/ CR-2011001174 dtd. 24.11.2020.
  3. NCLT order dtd. 30.03.2017.
  4. Consent to Operate amendment application UAN No. 0000005591 dtd. 16.12.2020.
  5. Minutes of Consent Appraisal Committee meeting held on 21.05.2021 & 02.06.2021.

Your application No.MPCB-CONSENT-0000108011 Dated 05.02.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016, and Biomedical Waste Management Rule, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/03/2026**
2. **The capital investment of the project is Rs.643.7617 Crs. (As per C.A Certificate submitted by industry Previous C.I. Rs. 2510.99 Crs - Decrease in C.I. due to demerger Rs. 1867.22 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Hand Sanitizer (By mixing & blending only)	7200	MT/A
2	METHANOL	99996	MT/A
3	LIQUID CO2	72000	MT/A
4	WEAK NITRIC ACID (Plant No. 3)	99000	MT/A
5	CONCENTRATED NITRIC ACID (Plant Nos. 1,2 and 3)	129600	MT/A
6	Iso Propyl Alcohol	70200	MT/A

Sr No	Product	Maximum Quantity	UOM
7	Di Iso Propyl Ether (DIPE) (FOR DRUM FILLING OPERATION (PACKAGING OPERATION ONLY)	15000	MT/A
8	ISO PROPYL ALCOHOL (FOR DRUM FILLING OPERATION (PACKAGING OPERATION ONLY)	15000	MT/A
9	Electricity power GT-1, 2 and 5 (Gas based excluding DG Sets)	16.9	MW
10	STEAM	696	MT/Day
11	CRUDE DIPE	1440	MT/A
12	Crude IPA/ NPA mixture	1080	MT/A
13	Propane	33000	MT/A

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	1515.86	As per Schedule-I	Sent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, MIDC Talaja
2.	Domestic effluent	51.5	As per Schedule-I	Sent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, MIDC Talaja

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Methanol Primary Reformer	1	As per Schedule -II
2	S-2	Weak Nitric Acid plant-3	1	As per Schedule -II
3	S-3	Boiler-A & B	1	As per Schedule -II
4	S-4	Boiler-C	1	As per Schedule -II
5	S-5	Boiler-D	1	As per Schedule -II
6	S-6	Heat Recovery steam generator 1 - Attached to Gas Turbine 1	1	As per Schedule -II
7	S-7	Heat Recovery steam generator 2 - Attached to Gas Turbine 2	1	As per Schedule -II
8	S-8	Heat Recovery steam generator 5 - Attached to Gas Turbine 5	1	As per Schedule -II
9	S-9	DG Set (200 KVA) - IPA Plant	1	As per Schedule -II
10	S-10	DG Set (1000 KVA) - Methanol Plant	1	As per Schedule -II
11	S-11	IPA Flare Stack	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	CANTEEN FOOD WASTE	2190	Kg/Annum	Composting (in house or through Auth. agency)	Used as manure
2	PAPER WASTE, CARTOON	730	Kg/Annum	NA	Sale to Auth. Party/ Vendor
3	PACKAGING WASTE	547.5	Kg/Annum	NA	Sale to Auth. Party/ Vendor
4	INSULATION WASTE	20	MT/A	Landfill	CHWTSDF
5	SPUN FILTERS	1	MT/A	Incineration/ Landfill	CHWTSDF

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	15	KL/A	Recycle	Sale to Auth. Party/ Recycler/ CHWTSDF
2	5.2 Wastes or residues containing oil	1.1	MT/A	Incineration	CHWTSDF
3	18.1 Spent catalyst	48.34	MT/A	Recycle/ Landfill	Sale to Auth. Party/ Recycler/ CHWTSDF
4	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	110	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF
5	35.1 KMNO4 Sludge/ Process residue	30	MT/A	Recycle/ Secured Landfill after treatment	Sale to Auth. Party/ CHWTSDF
6	33.1 Spray Cans	50	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF
7	33.1 Used Containers	1000	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF
8	17.2 Spent platinum Rhodium catalyst	35	Kg/Annum	Recycle	Sale to Auth. Party/ CHWTSDF
9	17.2 Spent / Used Denox catalyst (once in 6 year)	3	MT	Recycle	Sale to Auth. Party/ CHWTSDF
10	35.2 Spent ion exchange resin (DM Resin)	6	MT/A	Recycle / Incineration	Sale to Auth. Party/ CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
11	5.2 Used oil filter (non-metallic)	15	MT/A	Incineration	CHWTSDF

8. **Conditions under Batteries (Management & Handling) Rules, 2001:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	LEAD ACID BATTERIES	20.00	Nos./Y	Sale to Auth. Party/ Recycler
2	Ni-Cd BATTERIES	100.00	Nos./Y	Sale to Auth. Party/ Recycler/ CHWTSDF
3	DRY CELL BATTERIES	100.00	Nos./Y	Sale to Auth. Party/ Recycler/ CHWTSDF

**Specific Conditions for used Batteries:**

- The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.
- The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.
- Bulk consumers to their user units may auction used batteries to registered recyclers only.

9. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E- Waste	2.00	MT/A	Sale to Auth. E-waste Handler/ Recycler

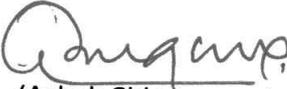
10. **Treatment and Disposal of Biomedical Waste generated to CBMWTSDF:**

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
1	Yellow	a) Soiled Waste	20.00	Yellow colored non-chlorinated plastic bags or containers	CBMWTSDF
2	Red	Contaminated waste (Recyclable)	5.00	Red colored non-chlorinated plastic bags or containers	CBMWTSDF
3	White (Translucent)	Waste sharps including Metals	5.00	Puncture proof, Leak proof, tamper proof container	CBMWTSDF
4	Blue	a) Glassware	20.00	Puncture proof & leak proof boxes or containers with blue colored marking.	CBMWTSDF

- The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

13. Industry shall send effluent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, K-1 Part-1, K-1 Part-2, MIDC Taloja for treatment to achieve Consented standards.
14. Industry will be held jointly and severally responsible for operation and maintenance of the ETP and, in case, if JVS results exceeds Consented standards, then both unit i.e. M/s Deepak Fertilizers & Petrochemicals Corporation Ltd. and M/s Smartchem Technologies Limited will be held equally & jointly responsible.
15. Industry shall comply with the conditions stipulated in interim directions on 17.09.2020.
16. Industry shall comply with the conditions stipulated in the Environment Clearance dtd. 24.02.2006.
17. PP shall submit/extend the existing BG of Rs. 25.0 Lakh towards compliance of consent conditions

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare IAS),  
Member Secretary

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	500.00	MPCB-DR-4532	23/02/2021	NEFT
2	2510990.00	MPCB-DR-4780	31/03/2021	RTGS

**Consent to Operate fees of Rs. 35,90,100/- paid vide TXN1705000748 dtd. 08.05.2017 for application UAN No. 000026241 is adjusted for this application. Also, additional Consent to Operate fees of Rs. 39,26,127/- for this application is adjusted from the balance fees of Rs. 2,25,98,920/- of Consent No. Format 1.0/CAC/UAN No. 000094852/CR-2011001174 dtd. 24.11.2020. Consent fees of Rs. Rs. 1,21,35,500/- is adjusted for M/s Smartchem Technologies Ltd., Plot No. K-1, K-1 Part-1 & K-1 Part-2 (Application UAN No. 0000108040) & Consent fees of Rs. 65,35,756/- is adjusted for M/s Smartchem Technologies Ltd., Plot No. K-7 & K-8 (Application UAN No. 0000107922). Balance Consent fees of Rs. 1,537/- will be considered at the time of next renewal.**

**Copy to:**

1. Regional Officer, MPCB, Navi Mumbai and Sub-Regional Officer, MPCB, Taloja  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC-CAC Desk- for record & website updating purpose.

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have proposed to send 1515.86 CMD industrial effluent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, K-1 Part-1, K-1 Part-2, MIDC Talaja having designed capacity of 4800 CMD comprising of Process Waste Collection Tank, Collection Tank (Phosphatic Effluent), Reaction Tank-I, Clariflocculator, Collection Tank (IPA Effluent), Aeration Tank (IPA Effluent), Clarifier (IPA Effluent), Reaction Tank-IIA, Reaction Tank-IIA, Ammonia Stripper-I Collection Tank, Reaction Tank-II, Denitrification Tank (Stage-I), Denitrification Tank (Stage-I), Clarifier, Denitrification Tank (Stage-II), Clarifier, Denitrification Tank (Stage-II), Clarifier, Dissolved Air Flootation (DAF), Final Polishing Tank.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

<b>Sr.No</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
(1)	pH	6.5 to 8.5
(2)	Oil & Grease	10
(3)	BOD (3 days 27°C )	100
(4)	Total Suspended solids	100
(5)	COD	250
(6)	TDS	2100
(7)	Ammoniacal Nitrogen as N	50
(8)	Total Kjeldhal Nitrogen (TKN) as N	75
(9)	Free Ammoniacal Nitrogen as N	4
(10)	Fluoride as F	10
(11)	Dissolved Phosphate as P	5
(12)	Nitrate Nitrogen as N	20

- C] The treated effluent shall be discharged into CETP for further treatment & disposal through ETP of M/s Smartchem Tech. Ltd. after confirming above standards.
2. A] As per your application, you have proposed to send 51.5 CMD domestic effluent to ETP of M/s Smartchem Tech. Ltd. for treatment & disposal.
- B] Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	6724.00
2.	Domestic purpose	56.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1024.20
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

#### SCHEDULE-II

#### **Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Methanol Primary Reformer	Stack	30.00	Natural gas 1946 Kg/Hr	-	NO <sub>2</sub>	400 Mg/Nm <sup>3</sup>
S-2	Weak Nitric Acid plant-3	Scrubber	60.00	-	-	NO <sub>2</sub>	400 Mg/Nm <sup>3</sup>
S-3	Boiler-A & B	Stack	30.00	NATURA GAS 2221 Kg/Hr	-	NO <sub>x</sub>	350 Mg/Nm <sup>3</sup>
						PM	10 Mg/Nm <sup>3</sup>
S-4	Boiler-C	Stack	30.50	NATURAL GAS 444 Kg/Hr	-	NO <sub>x</sub>	350 Mg/Nm <sup>3</sup>
						PM	10 Mg/Nm <sup>3</sup>
S-5	BOILER-D	Stack	63.00	NATURAL GAS 1644 Kg/Hr	-	NO <sub>x</sub>	350 Mg/Nm <sup>3</sup>
						PM	10 Mg/Nm <sup>3</sup>

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-6	Heat Recovery steam generator 1- Attached to gas turbine 1	Stack	30.00	NATURAL GAS 1331 Kg/Hr	-	NOx	350 Mg/Nm <sup>3</sup>
						PM	10 Mg/Nm <sup>3</sup>
S-7	Heat Recovery steam generator 2- Attached to gas turbine 2	Stack	30.00	NATURAL GAS 1331 Kg/Hr	-	NOx	350 Mg/Nm <sup>3</sup>
						PM	10 Mg/Nm <sup>3</sup>
S-8	Heat Recovery steam generator 5- Attached to gas turbine 5	Stack	30.00	NATURAL GAS 1534 Kg/Hr	-	NOx	350 Mg/Nm <sup>3</sup>
						PM	10 Mg/Nm <sup>3</sup>
S-9	DG Set (200 KVA) - IPA Plant	Stack of height 3 mtrs above roof	3.00	DIESEL 33 Kg/Hr	1	SO2	16 Kg/Day
S-10	DG Set (1000 KVA) - Methanol Plant	Stack of height 6.5 mtrs above roof	6.50	DIESEL 166.66 Kg/Hr	1	SO2	80 Kg/Day
S-11	IPA Flare Stack (Burning shall be smokeless)	Stack	65.00	NATURAL GAS 1.84 Kg/Hr	-	-	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Conditions for Flares:
  1. Gas must be flared using "green burn" technologies to ensure full and effective incineration. These technologies include using the optimum size and number of burning nozzles, introducing additional air, or using steam to enhance the incineration.
  2. The flare must have a flame present at all times when emissions may be vented. The presence of a pilot flame shall be monitored using a thermocouple or equivalent device.

3. Flare stacks to be monitored remotely through a closed-circuit television (CCTV) camera at all times to avoid smoky flare. Smoke emissions during gas flaring must be minimized through effective liquid separation and recovery. Flares must be smokeless and efficient so that ambient air quality criteria are not violated.
4. Emissions of acid soot from flaring should be prevented at all times and all emissions should be free from offensive odors.
5. Unconfined combustion during flaring is prohibited (for example, burn pits, refuse, or waste disposal).
6. Industry shall monitor the quality and the volumes of gas vented at each point of venting for flaring. Industry shall keep, and make available, logs of all flaring activities and include the time, duration, and, as far as is practical, volumes of substance recovered and volumes of substances flared.

**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R	2500000	Within 15 days	Towards O&M of pollution control systems and towards compliance of the Consent conditions	31.03.2026	31.07.2026

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV**  
**General Conditions:**

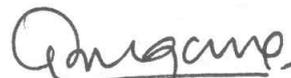
1. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
2. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
3. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;

4. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
5. The Energy source for lighting purpose shall preferably be LED based
6. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
7. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
8. The applicant shall maintain good housekeeping.
9. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
10. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
11. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
12. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
13. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
14. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

15. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
16. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
17. The PP shall provide personal protection equipment as per norms of Factory Act
18. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
19. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
20. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
21. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
22. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
23. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
24. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
25. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
26. The industry should not cause any nuisance in surrounding area.
27. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
28. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

29. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
30. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
31. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
32. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
33. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
34. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
35. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
36. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
37. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the  
Maharashtra Pollution Control Board.



(Ashok Shingare IAS),  
Member Secretary

**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Navi-Mumbai**

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Raigad Bhavan, 7th floor,

Sec-11, C.B.D. Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/ 200712-FTS-0001

Date: - 12/07/2020

To

M/s. Deepak Fertilizer and Petrochemical Corporation Ltd.

Plot No. K-1 to K-8, Taloja MIDC,

Tal. Panvel, Dist. Raigad.

**Subject: - Proposed Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016.**

- Ref.:** - 1. Consent granted by Board valid up to 30/09/2020.  
 2. Proposed Directions issued on 06/07/2019.  
 3. Telephonic complaint received from local journalist to this office on 29/06/2020 regarding pollution in Kasadi river.  
 4. Visit of Board officials to your unit on 30/06/2020, 02/07/2020 and 03/07/2020.  
 5. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 020720016.  
 6. Hon'ble National Green Tribunal, Principal Bench, New Delhi issued various judgments in Original Application No.125/2017 filed by Arvind Mhatre v/s MoEFC & CC and Ors and judgments dtd. 17/8/2018, 09/04/2019 and 03/09/2019.

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016. AND WHEREAS, Board has granted consent to your industry subject to certain terms & conditions therein for necessary compliances.

**AND WHEREAS**, it is obligatory on your part to comply those conditions and provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, The Board officials visited to your unit on 30/06/2020, 02/07/2020 and 03/07/2020 in connection with Telephonic complaint received from local journalist to this office on 29/06/2020 regarding pollution in Kasadi River. Board Officials has reported following non-compliance during their visit are as follow:-

1. SRO, Taloja has reported that, there is similarity in physical appearances of effluent in Kasardi River and in storm water drain of your industry.
2. You have not taken adequate measures and discharge acidic effluent / acid in storm water drainage which located towards Kasadi river side and violate the consent condition no. Schedule-IV (20) & (21).

*[Signature]*  
12/07/2020

# 350

3. You have not lifted all the acidic effluent in your ETP even after 07 days of the leakage incidence and shows your negligence attitude towards various environmental Provisions, Acts and Rules.
4. You has not reported the acid leakage incidence to the Board as per consent condition no. no. Schedule-IV (15).
5. You have not comply with the conditions in the consent issued by the Board.
6. You have not submitted any plan of action for up-gradation and improvement of above said incidence and for pollution control system.
7. You have not made satisfactory compliance of Proposed Directions vide ref. no.02.
8. You shall submit fresh Bank Guarantee of Rs.10 Lakhs in favor of Regional Officer, MPCB, Navi-Mumbai within 07 days towards the compliance consent conditions and and your existing Bank Guarantee of Rs. 05 Lakh has forfeited herewith.

**AND WHEREAS**, the above fact shows gross violation of consent conditions and clearly indicates your negligent attitude towards aspect of pollution control and Environment protection.

**NOW THEREFORE**, in exercise of the powers conferred upon me by the Board under section 33A of the Water (P & CP) Act, 1974 and under section 31 of the Air (P & CP) Act, 1981, I, hereby direct you as follows:

- a. Why your industry shall not be directed to close down its manufacturing activity forthwith?
- b. Why the competent authority shall not be directed to disconnect water / electricity supply to your unit?
- c. Why legal action shall not be initiated against you for violation of the provisions of the aforementioned Acts?
- d. Why your consent shall not be suspend/ refuse / reject / revoked?

Your reply / objections if any shall be submitted within 07 days from the receipt of this notice, failing in which legal action will be initiated which may result in closure of your unit, which please note.

This is issued with the approval from competent authority of Board.

  
12/07/2020  
(D. B. Patil)

Regional Officer, Navi Mumbai

**Copy submitted to:**

Hon Chairman MPC Board Mumbai  
Member Secretary MPC Board Mumbai  
Regional Officer (HQ), M.P.C. Board, Sion, Mumbai.

**Copy to:-**

Sub-Regional Officer, Taloja - He has directed to communicate this directions along with acknowledgement and submit the compliance report of above directions urgently.

**Master file.**

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Regional Office - Navi Mumbai**

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Raigad Bhavan, 7th Floor,  
Sector-11, C.B.D.-Belapur  
Navi Mumbai  
Pin- 400 614

No. MPCB/RONM/ID/ 200917-FTS-0023

Date: 17/09/2020

To

**M/s. Deepak Fertilizer and Petrochemical Corporation Ltd.**  
**Plot No. K-1 to K-8, Taloja MIDC,**  
**Tal. Panvel, Dist. Raigad.**

**Sub:** Interim Directions under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules 1998 amended there to...

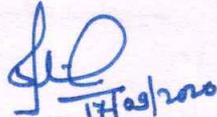
- Ref:**
1. Consent granted by Board valid up to 30/09/2020.
  2. Proposed Directions issued on 06/07/2019.
  3. Telephonic complaint received from local journalist to this office on 29/06/2020 regarding pollution in Kasadi river.
  4. Visit of Board officials to your unit on 30/06/2020, 02/07/2020 and 03/07/2020.
  5. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 020720016.
  6. Hon'ble National Green Tribunal, Principal Bench, New Delhi issued various judgments in Original Application No.125/2017 filed by Arvind Mhatre v/s MoEFC & CC and Ors and judgments dtd. 17/8/2018, 09/04/2019 and 03/09/2019.
  7. Proposed Directions issued by Board on 12/07/2020 and Amended on 13/07/2020.
  8. Personal hearing conducted through VC on 12.08.2020 before Hon'ble Chairman and Member Secretary in the lite of COVID-19 situation.

This is with reference to the Proposed Direction issued by MPC Board vide above referred letter at Sr. No.07 & personal hearing held on 12/08/2020. During the course of personal hearing your reply was taken on record. You have informed about the steps being taken to comply various non-compliances mentioned in the proposed direction and has also assured to take suitable action in time bound manner. Accordingly, following interim directions are issued for immediate compliance, which were also informed to you during the course of hearing.

1. Industry shall install 360-degree Camera at periphery along the river side to keep watch/ check on any illegal discharge into river.
2. Industry shall submit the internal Record/ report of the acid leakage incidence took place on 26.06.2020 to the Board.
3. Industry shall make arrangement/ provision of online continuous monitoring for pH parameter at storm water drain which is leading to Kasardi River.
4. Industry shall collect the Kasardi river water sample near bund at back side of industry for analysis fortnightly and to submit the analysis report (from NABL accredited laboratory) of the same to the Board regularly.
5. Industry shall depute staff/ security from industry for doing daily manual vigilance along the river-bank to keep check on any illegal discharge into river, and to report if any such evidences and to submit the daily logbook record to the Board.

6. Industry shall implement the proposed Plan of Action within ten days to avoid such kind of incidences in future.
7. Industry shall submit Ground water/soil permeability Report and Adequacy study ETP and APC Report from IIT Mumbai.
8. Industry shall submit the record of daily logbook (along with pH data) maintained for the Storm Water Drain leading to Kasardi River.
9. You shall operate and maintain effluent treatment plant (ETP) round O'clock scientifically to achieve consented standards.
10. Industry shall submit Bank Guarantee of Rs.10Lakh to the Regional Office, Navi-Mumbai, valid up to 30/10/2021 within period of 15 days as per Proposed Directions issued vide ref. no. 02.

In case, you fail to comply with the above directions, the Board will have no option then to initiate appropriate legal action as may deem fit including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

  
(D. B. Patil)

**Regional Officer, Navi-Mumbai.**

**Copy submitted to:**

1. Member Secretary, MPCB, Sion, Mumbai.
2. Regional Officer (HQ) MPCB, Sion, Mumbai.
3. Law Officer (P&L Division), MPCB, Sion, Mumbai.

**Copy to:**

Sub-Regional Officer, MPCB, Talaja; - He is directed to serve these directions in person and Submit the compliance within stipulated time period.



DFPCL-K-1/EHS/ENV/2020-21/15

25-Sept-20

Regional Officer,  
Maharashtra Pollution Control Board,  
7<sup>th</sup> floor, Raigad Bhavan,  
Sector-11, CBD Belapur, Navi Mumbai-400614.

Sub: Response to interim direction (ID) after proposed direction (PD) regarding Kasardi contamination.

Ref.1: Your PD letter dt. 12-Jul-20 on Kasardi water contamination.

Ref.2: Our response to your PD ply letter DFPCL-K-1 / EHS / ENV /2020-21 /13, dt 12-Jul-20.

Ref.3: Personal hearing dt 12-Aug-20 on MS teams before Honorable Chairman & Member secretary.

Ref.4: Your ID letter No. MPCB/RONM/ID/ 200917-FTS-0023 on dated 17-Sep-20 on said subject.

Dear Sir,

We are in receipt of your ID referred in Ref.4, issued in connection with telephonic complaint received from local journalist regarding water contamination on 29-Jul-20 in Kansai river Teams of MPCB officials visited & investigated on 30-Jun-20 & 03-Jul-20. The team surveyed banks of the Kasardi and visited our site also.

The investigating team during survey found a f evidences of soil contaminated with acidic material in front of Adarsh Nagar along the banks of Kasauli river. This team also visited out site and checked north side bank of Kasardi located on our premises where we have developed about 1.5 km long and 0.5 km wide green belt. During this round, no evidence of contamination from our company side was noticed by any of investigating officials.

The team also visited our ETP and noticed acidic water in storm drain near ETP which is bunded with concrete bund, in case of heavy rains, rainwater from storm drain is let out to Kasardi after proper assessments. We informed them that the acidic water is there in the drain, but which is secured by concrete bunds and being taken for treatment in ETP in lots / phased manner, which was also observed by the investigating officials. As informed this acidic water was due to minor leak from one of the acid transfer line flange, which was immediately stopped by stopping acid transfer pump from control room.

The same was communicated vide our response given with supporting documents to your PD. The same was presented during personal hearing on 12-Aug-20 through VC using MS teams.

our pointwise comments / compliance / action plan is given below

SN	Instruction	Reply
1	Industry shall install 360-degree camera at periphery along the river side to keep watch / check on any illegal discharge into the river	Though monitoring of illegal discharge into the river is not in our scope, however, to protect our business interest and reputation we conducted the survey and decided to install two-night vision cameras on the periphery along the river. This is expected to get completed by Jan-21.
2	Industry Shall submit the internal record / report of acid leakage incidence took place on 26-Jun-20 to the board.	As per our incident reporting and investigation procedure we investigate all incidents that result into an injury, leak, and fire. We have investigated the acid leak caused due to flange gasket



SN	Instruction	Reply
		leak during transfer of acid from storage tank to NPK plant on 26-Jun-20, please see <b>Annexure-1</b> for the investigation report.
3	Industry shall make provision / arrangement of online continuous monitoring for pH parameter at storm water drain which is leading to kasardi river.	We have conducted storm water drain survey and identified four location to make the provision of online continuous for pH parameter. This will be completed by Dec-20. However, till such time we will monitor it on day to day basis.
4	Industry shall the collect the Kasardi river water sample near bund at backside of industry for analysis fortnightly and to submit the analysis report (From NABL accredited laboratory)	Collecting and analyzing the water from beyond our boundary line is beyond our scope , however to protect our business interest and reputation we have conducted a survey and identified four locations, just up-word and down-ward sides of K-8 and K-1 plots. We have started sampling form this month onwards through third party MOEF approved lab and reports are maintained for inspection of MPCB official and submitted as and when required.
5	Industry shall depute security / staff from industry for doing daily manual vigilance along the riverbank to keep check on any illegal discharge into river and report if any such evidence and submit daily logbook record to the board	At K-1 and K-8 we have installed security posts at strategic locations and along river side we have got 2 such post at K-1 and K-8 each. Earlier randomly security guard use to go to these posts but now dedicated security guard deputed for vigilance till the time CCTV cameras are installed. The guards will keep logbook to record any deviation / suspicious activity noticed, which will be kept in record.
6	Industry shall submit implement the proposed plan of action within ten days to avoid such kind of incidence in future.	To prevent such minor leak incidences and to prevent it going to stormwater drain the actioned recommended in the investigation report have been acted upon. The action plan for other items in this ID are indicated against each item.
7	Industry shall submit ground water / soil permeability report and adequacy study of ETP and APC report form IIT Mumbai.	We have already hired the services of IIT for adequacy study of ETP and APC across the site. We will submit the IIT report once it is received. Attaching communication received from IIT in this connection as <b>Annexure-2</b> .
8	Industry shall submit the record daily logbook (along with pH data) maintained for storm water drain leading to kasardi river	Once online pH meter will be installed the data will be recorded in our data base and same can be verified as and when required. As mentioned in response to point 3, this will be completed by Dec-20. Till such time our ETP team will daily check pH using pH paper and record the same in register.
9	Industry shall operate and maintain ETP round the clock scientifically to achieve consented standard	You know that we have got full-fledged ETP plant with primary, secondary, and tertiary treatment to treat IPA organic effluent, fertilizer, and acid plants phosphatic and nitrate effluent. All the connected parameters of ETP are made online on MPCB and CPCB portals.  The ETP is manned round the clock by qualified and experienced team for effective operation of the ETP.



SN	Instruction	Reply
10	Industry shall submit ban guarantee of Rs 10 lac to the RO Navi Mumbai valid up to 30 -10 -21 within the period of 15 days as per proposed direction issued vide ref 1.	As mentioned and witnessed by your investigation team during investigation and as mentioned during our response to your PD and ID, it is clear that there we have not caused Kaardi water contamination because of our operations or acid leak incident dt. 26-Jun-20. We again request you to give us fare treatment by not imposing BG as this will lead to bad image of us while we are operating taking all practicable measures to protect environment. With this submission we will look optimistically at you for waver of BG condition and give us fare justice cum treatment and support us to sustain our dignity. We will wait and then act accordingly as per your further communication on this subject.

We as a company are totally committed for the environment, health, and safety. We once again assure that we will continue to take all practicable measures to comply with the environmental requirements through effective operations of our operating plants, ETP, all pollution controlling systems provided at site and will continue to upgrade them as required. Our Environmental Management System is being audited by experts from external agency who also certified our manufacturing operations to i.e. ISO 14001 – Environment Management Systems – international standards.

Thanking You in advance,

For Deepak Fertilizers and Petrochemicals Corporation Limited,

Deepak Pande  
Head-EHS

# MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Navi-Mumbai

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Raigad Bhavan, 7th floor,  
Sec-11, C.B.D. Belapur,  
Navi Mumbai- 400 614.

No: MPCB/RONM/ 211203-F15-0151

Date: - 3 /12/2021

To,  
M/s. Smartchem Technologies Limited.  
Plot No. K-1, K-1 (Part-1), K-1 (Part-2), MIDC Talaja,  
Tal-Panvel, Dist. Raigad.

**Sub: - Show Cause Notice for Closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016.**

- Ref.:-**
1. Consent issued by Board to your industry on 20.08.2021 valid up to 31.03.2026.
  2. Environment clearance issued to your industry by Environment department.
  3. Complaints of the smell nuisance and air pollution from in and around MIDC Talaja.
  4. Visit of Board officials on 16.11.2021 to your industry.
  5. Legal Action Proposal submitted by SRO Talaja vide No. MPCB-LEGAL\_ACTIONS-291121017.
  7. Hon'ble National Green Tribunal, Principal Bench, New Delhi Judgment dtd.17.08.2018 in Original application No.125/2017 filed by Arvind Mhatre V/s MoEF & CC and Ors.

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016. **AND WHEREAS**, Board has granted consent to your industry subject to certain terms & conditions therein for necessary compliances.

**AND WHEREAS**, it is obligatory on your part to comply those conditions and provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board officials has visited to your unit on 16/11/2021 and reported following non compliances;

1. Fugitive emissions observed near WNA plant Ammonia plant.
2. Strong smell of ammonia felt near CO<sub>2</sub> refrigeration/compressor section.
3. Online Monitoring of NO<sub>x</sub> analyzer at WNA-II not in operation. While WNA-I NO<sub>x</sub> analyzer showing reading 426 ppm.
4. Chimneys of all WNA plants found emitting brownish yellow fumes.
5. Felt strong ammonia smell near ETP area.
6. Observed effluent in the storm water drain near ETP and compound wall adjacent to Kasardi river and also in the storm water drain near EHS building. pH around 10.
7. Online monitoring sensors at ETP final outlet sump was not placed properly.

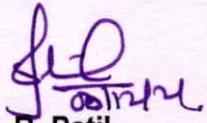
**AND WHEREAS**, after examining all the reports and records available with this office, I, Regional Officer, Navi-Mumbai have come to the conclusion that you are knowingly and willfully violating the provisions of Water (P & CP) Act, 1974 and Air (P & CP) Act, 1981 read with Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 and operating your industry without providing adequate pollution control systems.

**NOW THEREFORE**, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

- 1) Why your consent shall not be revoked?
- 2) Why your manufacturing activity shall not be stopped till you take the remedial measures in respect of above non-compliances?
- 3) Why the concerned competent authorities shall not be directed to disconnect water and / or electricity supply to your factory?
- 4) Why your existing Bank Guarantees shall not be forfeited?

Your reply / objections if any shall be submitted within 3 days from the receipt of this notice with the relevant documents and photographs to the unit, failing which the Board will issue above directions as may deem fit in your case which may please be noted.

This has issued with approval of complaint authority of the Board.

  
D. B. Patil  
Regional Officer, Navi-Mumbai

**Copy for information and further necessary action to:-**

- 1) Member Secretary, MPC Board, Sion, Mumbai.
- 2) Regional Officer, (HQ) MPC Board, Sion, Mumbai.

**Copy to:-**

- 1) Sub-Regional Officer, Taloja, MPC Board, Navi-Mumbai.  
- He is directed to serve the copy to above said unit & submit detail compliance report.
- 2) Master file.

**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Navi Mumbai**

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"Raigad Bhavan",

7th floor, Sec-11, C.B.D. Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/ 2209200001

Date:- 26/09/2022

To

M/s. Smartchem Technologies Limited,  
Plot No. K-1, K-1(Part-1), K-1(Part-2), MIDC Talaja,  
Tal. Panvel, Dist. Raigad

**Sub : Directions under the provision of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Trans-boundary Movement) Rules 2016...**

- Ref :** 1) Consent issued by M.P.C. Board to your industry on 20/08/2021 and valid up to 31/03/2026.  
2) Incidence of puncture in the acid charging/ feed line in ANP Plant occurred in your factory on 14/09/2022.  
3) Board Officials visit to your unit on 14/09/2022.  
4) Various Smell nuisance complaints received to Board office from nearby by residential area in and around MIDC Talaja.  
5) Hon'ble National Green Tribunal, Principal Bench, New Delhi passed various Judgments / orders in Original Application No.125/2017 filed by Arvind Mhatre v/s MoEFC & CC and Ors.

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P&CP) Act, 1974 Air (P&CP) Act, 1981. AND WHEREAS, Board has granted consent to your industry subject to certain terms & conditions therein. AND WHEREAS, it is obligatory on your part to comply those conditions and provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times.

**AND WHEREAS**, Board Officials visited to your unit on 14.09.2022 and observed incidence of puncture in the acid/H<sub>2</sub>SO<sub>4</sub> charging/ feed line in ANP Plant occurred in your factory on 14/09/2022 thus resulting not only heavy fugitive emission in and around the industry premises about 1 km radius towards wind direction from industry premises but also found acidic effluent spread and flooded on floor of ANP Plant and also observed acidic discharge from ANP Plant into the storm water drain which further leads to Kasardi river (pH of the same noted as 2 to 3 on pH paper). This office is also receiving various complaints regarding smell nuisance / fugitive emissions causing air pollution in the nearby residential area of MIDC Talaja and also this issue is raised in Hon'ble National Green Tribunal, Principal Bench, New Delhi. MPC Board officials along with your representative has carried out joint visit of the said incidence area as well as storm water drains leading towards Kasardi river and observed the following non-compliances / violations;

- 1) You have not complied with the consent conditions and specifically consent condition in Schedule-IV condition no.19.
- 2) You have not taken adequate measures / steps to avoid heavy emission of fumes in and around the industry premises which observed spread about 1 km radius towards wind direction from industry premises.
- 3) You have not taken adequate measures for controlling mixing of such acidic effluent which fully spread and flooded at floor level of ANP Plant and discharge of acidic effluent into

the storm water drainage system which further leads to Kasardi river (pH of the same noted as 2 to 3 on pH paper and same has also shown to your representative).

- 4) You have neither initiated sufficient steps nor taken adequate measure for controlling such mixing of acidic/ contaminated effluent into Kasard River.
- 5) You have not taken measures to send the acidic contaminated effluent generated during the incidence to Effluent Treatment Plant (ETP) and allowed to mix in storm water drain.
- 6) You have not taken adequate measures about Automation interlocks provided to the Process equipment/ pumps/ auxiliary tanks and piping system etc. for working properly and to avoid such a type of untoward incidents.
- 7) Your Bank Guarantee of Rs. 25 Lakh forfeited herewith and you shall submit fresh Bank Guarantee of Rs.50 Lakh in favor of **Regional Officer, MPCB, Navi-Mumbai** within 10 days towards the compliance of the above conditions and consent conditions which shall be valid up to 04 months more than that of validity of consent.

**AND WHEREAS**, after examining all the reports and records available with this office, I have come to the conclusion that you are knowingly and willfully violating the consent conditions under the provisions of Water (P & CP) Act, 1974 and Air (P & CP) Act, 1981.

**AND NOW THEREFORE**, in the exercise of the powers conferred u/s 33A of Water (Prevention & Control of Pollution) Act 1974, and 31A of Air (Prevention & Control of Pollution) Act, 1981. I, Regional Officer, MPCB, Navi-Mumbai hereby directed you to **not to start your ANP Plant activity till NOC from DISH / without obtaining prior permission from the M.P.C. Board.**

In case of your failure to comply these directions, further suitable action which may be deem fit, as per the provisions of the Environmental Act's will be initiated against your unit, which may please be noted.

This is issued with the approval from competent authority of Board.

(D. B. Patil)

**Regional Officer, Navi Mumbai**

**Copy submitted for information to:**

1. The Chairman, MPCB Mumbai.
2. The Member Secretary, MPCB Mumbai.
3. The Regional Officer (BMW), MPCB Mumbai
4. Law Officer (P&L Divn), MPCB, Mumbai.

**Copy forwarded for information and necessary follow-up to: -**

The Sub-Regional Officer, Taloja.

- He is directed to communicate the copy of these Directions to the above said industry immediately along with acknowledgement and report the compliance accordingly.

**MAHARASHTRA POLLUTION CONTROL BOARD**

Regional Office - Navi Mumbai

Phone : 022-2757 27 40

Fax : 022-2757 1586

Visit us at :- <http://mpcb.gov.in>e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)Raigad Bhavan, 7th Floor,  
Sector-11, C.B.D. Belapur  
Navi Mumbai 400 614

No. MPCB/Restart/2209300001

Date: 30/09/2022

To,  
M/s. Smartchem Technologies Limited,  
Plot No. K-1, K-1(Part-1), K-1(Part-2), MIDC Talaja,  
Tal. Panvel, Dist. Raigad.

**Subject: Conditional Restart Directions under section 33A of the Water (P&CP) Act, 1974 and under section 31A of the Air (P&CP) Act, 1981, Reg...**

- Ref: 1. Consent issued by M.P.C. Board to your industry valid up to 31/03/2026.  
2. Directions issued by Board 20.09.2022.  
3. Request letter submitted by Industry for issuance of Restart Directions.  
4. Visit of Board officials to the industry on 26.09.2022.  
5. Visit of Deputy Director, DISH to the industry on 24.09.2022.  
6. Approval for received from HQ on 29.09.2022 .

This has ref. to the above subject vide ref.no. 02 directions issued by the Board, for various non-compliances and subsequent your request letter received to the Board vide ref. no.03 above in respect of withdrawal of directions vide ref.no. 02.

As per industries request letter, Sub-Regional Office, Talaja has re-visited the industry and submitted compliance made by the industry along with his recommendations for conditional restart. Same has been recommended by this office to higher authority of the Board for further necessary approval.

The Board authority has considered and approved the restart proposal, subject to the following terms and conditions;

1. You shall comply with the directions issued by Board on 20.09.2022 vide ref. no. 02.
2. You shall provide auto level control pumping arrangement on storm water drainage system to control discharge of any kind of effluent leading to Kasardi River.
3. You shall operate and maintain all Air Pollution Control (APC) systems round O'clock.
4. You shall take all necessary care to avoid fugitive emission / smell nuisance in surrounding area.
5. You shall operate and maintain Effluent Treatment Plant (ETP) round O'clock and to achieve prescribed standards limits.
6. You shall submit fresh Bank Guarantee of Rs. 50 Lakh in favor of **Regional Officer, MPC Board, Navi-Mumbai** within period of 07 days towards the compliance of the above conditions, Directions & Consent Conditions.

In case, you fail to comply with the above directions, the Board will have no option rather than to issue further appropriate directions as deem fit under the provisions of Water (P. & C. P.) Act, 1974, under the provisions of Air (P. & C. P.) Act, 1981 & Hazardous Waste (MH & TM) Rules, 2008, amended time to time, which may please be noted.

This has issued with the approval of competent authority of the Board.

(D. B. Patil)

Regional Officer, Navi Mumbai

**Copy submitted for favor of information to:**

1. Member Secretary, MPCB, Mumbai
2. Regional Officer (HQ), MPCB, Sion, Mumbai
3. Law Officer (P & L Divn.), MPCB

**Copy to:**

Sub-Regional Officer, Talaja:- He is directed to serve these directions in person, ensure the compliance and submit report in time.



22-Mar-23

DFPCL-K1/EHS/Env/2022-23/10

Sub Regional Officer,  
Maharashtra Pollution Control Board,  
Raigad Bhavan, 7<sup>th</sup> floor,  
CBD, Belapur, Navi Mumbai-400 416.

**Sub:** Response to the recommendation of the final Report by committee formed by NGT.

**Ref:** Your final report.

Dear Sir,

We are in receipt of your above referred report on 20-Mar-23. Our pointwise response / comments are given below–

SN	Point	Our submission
1.	The industry to explore effluent source reduction practices in nitrogen and phosphorous streams. Also, to carry out adequacy assessment of the ETP through a reputed Govt. Institute / Govt. Engg. Collage and accordingly augment the unit operations / unit processes of the ETP so as to achieve the MPCB prescribed discharge standards of TKN.	<p>Report of the joint committee in the matter of original application No. 589 of 2022 in compliance with order dt 16-Sep-22 of Hon'ble NGT (PB) regarding pollution problem in MIDC Taloja, Maharashtra – <b>Page 24 of 39 - Table no. 20:</b> Analysis of Results of Grab effluent samples of inlet of ETP and Final Outlet of ETP.</p> <p>We have observed titles of the columns i.e., “ETP outlet” got swapped with “ETP Inlet“. This can be understood from the actual values of the sample analysis reported. Hence considering that as typographical error – we conclude that our ETP outlet samples are well within the limits prescribed by the MPCB authorities.</p> <p>Parallel samples collected and analyzed at an independent MoEF approved laboratory are also here with enclosed <b>Annexure-1</b> as evidence of proof that DFPCL sample demonstrates compliance to MPCB standards.</p> <p>However, we would like to submit our action plans for the given recommendations as follows:</p> <ol style="list-style-type: none"> <li>1. Solid Recovery Project with investment of Rs 20 crore : In this nutrient rich effluent (N &amp; P) from AN &amp; ANP plant will be treated through UF, RO, MEE to recover the nutrient and recycle the water. This project will help recycle about 700 CMD of water and about 7.5 MTPD of nutrient (N &amp; P). The project will come in operation into by Sep-24. This project will significantly reduce the N and P both.</li> </ol> <p>On the Adequacy assessment of ETP through reputed government institute, we have carried out adequacy assessment from IIT, Mumbai recently in Apr-22, copy of the same is attached as <b>Annexure – 2</b>. We have implemented key of the recommendations from the study effectively resulting in water conservation and saving.</p> <p>Following are ongoing project based on IIT study recommendations –</p>



SN	Point	Our submission
		<ul style="list-style-type: none"> <li>• Our major volume of water used in process is DM water. To optimize the DM plant operations, we started treating the MIDC water in raw water polishing unit before sending it to DM plant. This resulted in saving of 500 CMD water through –               <ul style="list-style-type: none"> <li>a. Reduction of regeneration cycle frequency to ¼.</li> <li>b. Hence reduction in use of chemicals for regeneration.</li> <li>c. Thus, resulted in reduction of ETP load &amp; treatment chemicals.</li> </ul> </li> <li>• Taking 300 CMD phosphatic stream from IPA to NPK as feed water saved freshwater demand 300 CMD.</li> </ul>
2.	The industry should ensure periodic O&M of installed APCDs to the stacks of Boiler – D and HRSG – 2.	<p>Our Boiler D and Heat Recovery Steam Generator–2 (HRSG) are using natural gas which is the cleanest fuel that is available. In this regard the MoEF&amp;CC vide their Gazette Notification dt. 29-Jan-18 has notified that the industrial boilers using Natural Gas as fuel need not monitor PM and should only conform to the stack height criteria notified vide G.S.R. 176(E), dt. 02-Apr-96. Hence installation of Air Pollution Control Devices (APCD) not envisaged. However, the emission standard of 10 mg/Nm<sup>3</sup> PM was mentioned by MPCB in their Consent dt. 20 Aug 2021.</p> <p>These stacks are continuously monitored to ensure that there is no emission from these stacks which will exceed the consented limits.</p> <p>To substantiate the same, we are attaching herewith MOEF approved 3<sup>rd</sup> party laboratory's monthly monitored reports as <b>Annexure – 3</b>, which reconfirms that PM emissions are well within the limits.</p> <p>Hope this confirms that we comply to the given recommendation.</p>
3.	Industry shall consider construction of guard tank / pond for collection of storm water and its subsequent usage of storm water for the utility and ancillary activities.	<p>We have taken up a project to revamp our existing drains i.e., storm drains and process drains.</p> <p>For this we have appointed M/s Tata Consulting Engineers (TCE). Scope of the same is attached for your reference as <b>Annexure – 4</b>. Based on the M/s TCE's project report recommendations we will be able to address NGT team Joint visit observations. As our complexing is running with multiple plants and products, it is a challenge to execute this project and thus will take little longer to take care of complexities and Monsoon will slow down the work in 4-5 months. We envisage to complete this project by Mar-25 and hope you will also understand and agrees with us. Currently the project is in detailed engineering phase. (Phase 2).</p>
4.	Taking into consideration of safety and space congestion, the industry should store all hazardous wastes in a designated and covered common facility / shed instead	<p>We generate following category of hazardous waste with their consented quantities.</p> <ul style="list-style-type: none"> <li>• Spent oil <span style="float: right;">95MTPA</span></li> <li>• Spent Catalyst <span style="float: right;">136 MTPA</span></li> <li>• Oil residue / rags <span style="float: right;">3.9 MTPA</span></li> </ul>



SN	Point	Our submission
	<p>of storage of different hazardous waste within concerned plant / process sheds. The industry should augment the existing hazardous waste storage shed of adequate capacity.</p>	<ul style="list-style-type: none"> <li>• Filters 30 No./A</li> <li>• Empty drums / barrels / liners 225 MTPA</li> </ul> <p>Spent catalyst are generated during annual shutdowns only and are disposed-off. Used oil drums are stored near ammonia oil skimmer pit as central place with proper shed. These drums are picked on monthly basis by the recycler.</p> <p>For other major waste category is catalyst. Balance waste categories which are minor in quantity includes chemical drums, filters, contaminated cotton waste etc.</p> <p>For this we have centralized shed of about 10 X 10 m2. Additional shed of 10 X 10 m2. This expansion will be completed by Mar-24.</p>
5.	<p>There are ornamental / aesthetic plants within the premises. Since plantation within the chemical unit plays different role hence suggested that the company shall consider gap plantation inside and along the boundary with suitable plants in consultation with Botany expert / forest department. The action plan with time schedule shall be submitted to MOEFCC / MPCB within a month from the receipt of the report</p>	<p>We have total plants 13,809 inside our Factory premises, in which about 600 nos. are ornamental / aesthetic plants.</p> <p>We will do gap plantation as suggested with local species of trees during this year monsoon and complete total activity by Dec-23. Needful guidance will be taken from Maharashtra state – Forest Dept experts while selecting the tree species for gap plantation.</p> <p>In addition to this we have planned 22222 trees on 50 acre degraded forest land at Dhavdi Village located 8 km away from our complex as an added afforestation initiative. This is like additional 15% of GB development in addition to our 34%+ GB developed in and around our complex.</p>

Hope you will find our submission in line. Being largest and oldest organization in Taloja MIDC area, we are committed and own the responsibility for control of pollution for the protection of environment and community. As part of this commitment, we assure you that we will continue to run our plants and operate our processes including pollution control systems such that there will be no exceedance as per consented parameters.

Thanking you.

Yours Truly,

For Deepak Fertilisers and Petrochemicals Corporation Limited,

Dinesh Pratap Singh  
EVP-Operations